

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT NEW
DELHI**

OA NO. 32 OF 2025

Public Action Committee and others

..... Applicants

Versus

The State of Punjab and others

..... Respondents

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Place: *PAHAL*

Dated: *15.04.2025*

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IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH



AT NEW DELHI

MEMO OF PARTIES

OA NO. 32 OF 2025

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 Executive Engineer
 Ropar Canal & Ground Water Division
 WRD Punjab, Ropar

8. Gurpreet Singh Plaha (aged 44 years) s/o S. Davinder Singh Plaha r/o 2028/62/10, St. No. 4, Captain Nagar, Star Road, Lohara, Ludhiana 141016, Punjab Email: gurpreetsinghplaha@gmail.com M: 9417700678
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..... Petitioners

Versus

1. The State of Punjab through the Principal Secretary, Department of Water Resources, Punjab. Contact: 0172-2740860 Email: psi@punjab.gov.in Sector 18-B, Madhya Marg, Chandigarh
2. The Regional Officer, Ministry of Environment, Forest & Climate Change, Chandigarh. Email: ronz.chd-mef@nic.in
3. The Principal Chief Conservator of Forest, Department of Forest & Wildlife Conservation, Forest Complex, Sector 68, Mohali, S.A.S. Nagar, Punjab Email: pccf-pb@nic.in
4. The District Forest Officer, District Forest Office, Department of Forest & Wildlife Conservation, Ferozpur Road, Ludhiana Email: ludhianadfo@gmail.com




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5. The Executive Engineer, Ropar Canal & Ground Water Division, Water Resources Department, Punjab. Email: xen.roparcanal@gmail.com, Mobile: 9815578610
6. The Station House Officer, Police Station Doraha, Khanna, Ludhiana. Email: ps.drh.khn.police@punjab.gov.in
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..... Respondents



Reply by way of affidavit of Sh. Damandeep Singh Gill, Executive Engineer, Ropar/ Canal and Ground Water Division, Ropar, Water Resources Department, Punjab on behalf of respondent no 1 and 5;

I, the above named deponent do hereby solemnly affirm and state as under:-

RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSION:

1. That the applicants have filed the present OA No. 32 of 2025 is pending consideration before this Hon'ble Court and is posted for 16.04.2025.
2. That in the instant original application applicants have filed the present application before this Hon'ble Tribunal with a prayer *"to issue directions for abolishing the Project of widening & concrete lining of Canal as no Environment Clearances and formalities has been taken from the Respondent No. 2 & 3 by Respondent No. 1, with further prayed to issue directions to Respondent No. 3 to get FIR registered against Respondent No. 1 & 5 for deliberate and continuous severe damage done to the Forest situated along Sirhind Canal at impugned location in Ludhiana. Further prayer to impose Environment Compensation on Respondent No. 1 & 5 for deliberate act of causing damage to Environment, encroachment over forest land & illegal axing of trees in forest and fire activities*



in Forest Area. For issuance of interim order of Stay against the project till the pendency of the petition.”

BACKGROUND OF SIRHIND CANAL:

3. It is Succinctly stated that the Sirhind Canal, originating from Ropar, Punjab, is an old canal, constructed in the year 1882, and with the passage of time, the discharge carrying capacity of the Canal has reduced necessitating its restoration to the original design specifications to adequately cater to the demands of its off taking branches. This restoration would further help reduce the dependency of ground water extraction. As per the Central Water Commission report of year 2022, Punjab state extracts 164% of ground water every year as against its recharging and 21 of 26 districts are under over-exploited zone. Therefore, in order to reduce the dependency of farmers on ground water, the department of Water Resources, Punjab, had restored 74 canals and 15947 watercourses in the last 2 years which were either abandoned or non-functional to enhance the utilisation of surface water.

PRESENT CONDITION OF CANAL:

4. As per the past records of 11 years of canal running/ discharge register it was found that the capacity of the Sirhind Canal which was designed to carry the discharge of 12625 cusecs, which has now reduced to approximately 11050 cusecs (about 13% drop). This reduction is due to weakened banks and berm formation along the Canal's inner sides. In order to address this issue sidelining has been executed at Critical Reaches specifically over 4 KM stretch at the tale portion of the Canal (out of the total 59.5 KM length). This lining is conducted without increasing the top width of the Canal which has rather improved the velocity and discharge of the canal system. This fact is well deciphered from the comparative chart of canal dimensions before and after remodelling as below:-

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Sr No	Previous Bed width (ft)	Designed Bed Width (ft)	Previously existing Top Mouth width (ft)	Designed Top Mouth width (ft)
1	220	246	325	294



The copy of the cross sections is annexed herewith as **Annexure R/1.**

JUSTIFICATION FOR RE-MODELLING WORK:

5. Further, the rehabilitation of certain reaches of Sirhind Canal was necessitated by structural degradation, particularly weakened sides. The objection was to restore the canal's original discharge capacity and enhance the use of surface water. It is further apt to mention that the canal serves approximately 10 Districts out of total 26 Districts in Punjab which include Ludhiana, Malerkotla, Sangrur, Patiala, Moga, Faridkot, Ferozepur, Barnala, Bathinda and Mansa. The said Districts heavily rely on the Sirhind canal to provide water for irrigation facilities, drinking purposes and for utilization by factories/ industries.

RE-ALLEGATION OF WORK WITHOUT ENVIRONMENTAL CLEARANCE (EC).

6. That per the allegations set out in the original application, the applicants have alleged that answering respondents have initiated the widening/re-modelling and side concrete lining of Sirhind Canal project without taking any permission/Environment Clearance Certificate from the respondent no. 2, 3 and 4. This allegation is absolutely misnomer and misleading in nature, whereas the correct picture is that in order to strengthen the inner banks of the Canal and for removal of the berms within the existing cross sections remodelling of the existing canal was undertaken by the answering respondent-department within 4 Kilometer stretch. The said work was carried out in response to public concerns regarding the deteriorating canal conditions and the associated risks to life and property. It is further pertinent to mention that as the name suggests (remodelling of Sirhind



canal) no widening of canal was carried out and the work only pertain to strengthening of inner sides of the Canal in order to restore the sections within existing canal sections without disturbing the adjoining forest area. It is further necessary to bring to the notice of this Hon'ble Court that whatever earth was extracted during the process of re-modelling the same was utilized to re-enforce the Canal banks.

7. That in order to restore the capacity of the carrier channel, it was imperative to remove the berm accumulation in the waterway wherever required and to use the removed berm to strengthen the side banks and to bring it in line with the intended design of the cross-sectional area and to carry out the concrete lining at certain reaches depending on factors like availability of cross-sectional area of the canal, where the canal is critical in nature to carry out the required discharge of water. It is pertinent to mention that the entire quantum of berm which was removed from the inner sides of canal was sufficient and was completely utilized for strengthening the banks and to bring it in line with the intended cross-sectional design area. The entire remodelling of Canal was to be carried out within a period of 21 days i.e. w.e.f. 01.01.2025 to 21.01.2025 and the said work of remodelling 4 kilometer stretch was allotted by way of 7 tender agreements to different contractors, appointed after following due procedure.

APPLICABILITY OF ENVIRONMENTAL CLEARANCE

REQUIREMENTS:

8. That as far as the allegation of not obtaining any permission/NOC/Environment Impact Assessment (EIA)/Environmental Clearance (EC) is concerned, the same is unfounded and unwarranted. It is pertinent to mention that the administrative approval dated 09.12.2024 (**Annexure R/2**) for the execution of the afore-stated remodelling was granted to the answering respondent department. As per the latest Environmental Impact Assessment (EIA) notification



dated 14.09.2006 and 25.06.2014 canal remodelling work of this nature does not fall under the category requiring prior environmental clearance. According to the EIA notification schedule, irrigation projects requiring EC are those involving RIVER Valley Projections such as DAM's or project with a specific culturable command area (CCA) or those used for power generation. **The Sirhind Canal is a conveyance canal only and it does not have CCA under it and its distribution starts beyond the stretch of 59.5 KMS and it is not used for power generation.** The said notifications dated 25.06.2014 and 14.08.2018 are annexed herewith as **Annexure R/3 and Annexure R/4** respectively. Further apt to mention as no new canal construction has been undertaken therefore, the project is outside the purview of EIA notifications/its amendments right from notification 2006 till 30.08.2023 (**Annexure R/5**).

As per the schedule of EIA notification prior environmental clearance is required for the irrigation projects on river valley such as dam projects which fall under the category/ main head "Mining, Extraction of Natural Resources and Power Generation (for a specified production capacity)". Whereas, the Sirhind Canal remodelling/rehabilitation is a water conveyance system and hence is outside of the purview of this notification. As the present case pertains to rehabilitation through Remodelling of existing canal and the said canal is a conveyance canal only which does not have culturable command area under it (within 59.5 KMS) and is not used for any power generation. So it falls out of Purview of Environmental clearance notification.

RE-ALLEGATION TREE FELLING AND FOREST AREA USE:

9. That there exists pucca road on the left side of the canal and forest area lies to the right side of the canal. The remodelling work (sidelining and unlined/Kacha beds) was executed within the existing cross sectional width. This fact is clearly



depicted from the cross sections of the Canal attached herewith as **Annexure R/1**, the said documents clearly shows that the top width of unlined section of canal before remodelling was averaging 325 ft. whereas after remodelling the top width was maintained within the previously existing dimensions. It is further submitted that as per site conditions on the left of the canal a pucca road exists which is being used for vehicles and on the right side of the canal exists the forest area. Owing to the urgent nature of work and in order to meet the timeline of 21 days temporary use of forest land for non forestry activities such as installing of Batching plants at empty spaces within forest area etc. was done.

10. That the applicants have alleged that hundreds of trees were axed illegally from the site, which is incorrect and unwarranted. It is humbly submitted that there was no requirement of axing the trees for this remodelling and the same was also intimated to the contractors engaged. The trees shown by the applicants are the trees which were dry and dead and were lying uprooted in the canal and the same were removed from the canal to avoid any mis-happening in the canal and the same was intimated to the regulatory head and to the forest department vide letter dated 04.12.2024 (**Annexure R/6**). In response, thereto the respondent no. 4 i.e. Forest Department had also started removing these trees from the canal which were cut and loaded at site by the Forest Department, photographs of which are attached by the applicants.

11. It is pertinent to mention that the answering respondent department had no requirement to cut any tree of the forest area, which was not the part of the design cross-sectional area of the Sirhind Canal. Rather a few trees which had grown naturally on the inner slope of the canal were protected by the answering respondent department as is well reflected from the Photographs (**Annexure R/7**), further the answering respondent department has also undertaken the work of plantation of new saplings in this newly constructed bank of the canal under

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MGNREGA scheme of more than 130 trees have already been planted. This fact is depicted from the photographs (**Annexure R/8**).

12. That no importance can be given to the Photographs appended by the applicants showing cut trees having dry roots projecting damage being done to the trees which infact was done prior to the execution of the present work. Even the other pictures showing naked roots as annexed by the applicant are not result of human intervention rather they are result of water from Canal hitting the roots and leading to erosion with the passage of time due to weakening of the base of the trees. Furthermore, the dead snake and rat are not attributable to the answering respondent department as the dead snake was found at the place when the work had not even started.

RE-ALLEGATION INSTALLATION OF CONCRETE BATCHING

PLANT:

13. The allegation of the applicant regarding installation of batching plant in the forest area, is unfounded and unwarranted, it is humbly submitted that the installation of batch mixing plat was done at open areas which was earlier used by the Military for exercise purposes and also at places where rowing boats were stationed. This fact is well depicted from the photographs annexed herewith as **Annexure R/9**. That for the purpose of installing batching plants proximity to the canal was essential due to logistic constraints and limited timeline of completing the work within 21 days. The limited timeline of 21 days primarily was on account of the fact that the State Government had granted permission for closure of canal for limited time vide their notification dated 09.12.2025 (**Annexure R/10**). It is also relevant to mention here that the batching plants operated only for 12 days during which time there was temporary closure/hauling of water supply to 10 Districts making timely execution of the work necessary to prevent destruction of irrigation and drinking water supply to the general public of those Districts. sh



Furthermore, had bath mixing plants been installed on the left side of the canal in the area after crossing the road would have delayed the transportation of the construction material and in turn would have affected the timeline set for completion of work. Eventually the batching plant were removed on 21.01.2025 as such there is no malafide on the part of answering respondents much less the intentions to disturb the forest area.

Further, in response to the allegations of applicants regarding huts installed it is humbly submitted that whatever temporary huts were tents were installed by the workers of the contractors for executing the work which was being done 24x7, the same were removed immediately on the completion of work i.e. on 21.01.2025.

14. That the answering respondent-department holds the Hon'ble Court in highest esteem and is hereby filing the present response based on the factual assertions and the official record. All the contentions/assertions as made by the applicant in their original application are specifically denied, disputed and hereby controvert.

However, the answering respondent further reserves its right to file a supplementary/additional affidavit to the present application or place on record documents relevant to the present application, if any necessity so arises in future or as directed by this Hon'ble Court.

GROUNDS OF PETITION:

In view of the preliminary submissions made above, it is humbly submitted that the nature of the work i.e. remodelling of Sirhind canal as the name suggests did not involve any widening of the canal other than the strengthening of inner sides of the Canal and was aimed at restoration of the sections within the existing



canal sections without disturbing the adjoining forest area and as such the said project did not require environmental clearance as well as environmental impact assessment. Therefore, no valid ground arises in the present original application much less those narrated by the applicant in the paragraph grounds of petition sub para 1 to 8 and the same does not require any consideration of this Hon'ble Court.

ON MERITS:

1. That the content of para no.1 needs no reply as it primarily pertains to the description of the applicants.
2. That the content of para no.2 of the original application are matter of record, however, the preliminary submissions/objections are reiterated herein.
3. That the content of this para no. 3 of the original application are wrong and denied. It is further submitted that since the project/work of Sirhind canal pertains to restoration/remodelling therefore, the said work is confined only to a stretch of four kilometres (183500-195000 ft.) of Sirhind canal (out of 59.5 KMS total stretch) which is capacity restoration and the project is confined only in some stretches of Sirhind Canal where there is need to strengthen the banks which are critical in nature. Further, submitted that the reach was critical as pond is maintained in this specific reach throughout the year for regulation of canal water through its branches which off-takes from Gurthali bridge in Doraha district Ludhiana. The sides of this canal at this reach were weak and at times water overflowed leading to erosion due to which number of trees had lost soil from their roots, which are being depicted from the photographs of the applicants and are being wrongly construed as illegal mining. It is further submitted that as per the cross sections attached (Annexure R/1) it is evident from the fact that the section of the canal has not been increased due to side lining. Further, submitted that the respondent department has not done any construction in the forest area which


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would require permissions from the forest department. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

4. That the contents of para 4 of the original application are wrong and hence denied. It is further submitted that the assertions made by the applicants in the instant para and sub paras thereof are exaggerated and unfounded as already submitted in the preliminary submissions in the foregoing paras the nature of the work was remodelling of the Sirhind canal from RD 183500-195000 ft. (4 KMS) out of the total stretch of 59.5 KMS which were was to be executed in the month of January 2025 within a period of 21 days owing to the factors as already narrated above and as no construction was being raised in the forest area which would have necessitated the formal permission from the forest department. The assertions made by the applicant in the sub paras 4(i) to 4(vii) are vehemently denied and are replied as under:-

- i. That the contents of para 4(i) are wrong and denied. It is submitted that no illegal mining was carried out by the respondent. Since the canal was katcha in nature and due to continuous flow of water in the forest roots of number of trees were already exposed due to continuous flow of water in the forest. Now, since the bank is prepared and is strengthened by the respondent these roots are further protected by the respondent. Further, the trees being mentioned by the applicants were already in the water way and roots of which got naturally exposed due to erosion of soil by flowing water in the canal. Number of such trees also exists in other reaches of the canal where no work is carried out.

Photographs of such trees are attached (Annexure R/11).

- ii. That in reply to contents of para 4(ii), it is submitted that the batch mixing plants those were installed in the open area without uprooting



of any trees were removed by the contractors immediately upon completion of the work i.e. on 21.01.2025. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

- iii. That the contents of para 4(iii) are wrong and denied. It is submitted that the material procured and tanks prepared was also in the open area which is used by Military for their water exercises and by institute for training of students for rowing sports. Further these material and tanks were also removed from the site.
- iv. That in reply to the contents of para 4(iv) it is submitted that no new hutments were installed rather the temporary tents of the workers which were installed at the site for execution of the work were subsequently removed upon the completion of the work on 21.01.2025.
- v. That the contents of para 4(v) are wrong and denied The trees shown by the applicants are the trees were dry and dead trees which were lying uprooted in the canal and the same were removed from the canal to avoid any mis-happening in the canal and the same was intimated to the regulatory head and to the forest department vide letter dated 04.12.2024 (**Annexure R/6**). In response, thereto the respondent no. 4 i.e. Forest Department had also started removing these trees from the canal which were cut and loaded at site by the Forest Department, photographs of which are attached by the applicants.
- vi. That the contents of para 4(vi) are wrong and denied. It is further submitted that on one side of the canal pucca road exists and on the other side preparation of new bank has been done. The vehicle



movement is either done on this road, in the canal bed or the newly constructed canal bank on the right side of the canal. Therefore, no damage to environment has been caused by such movement. It is further apt to mention that the land which was given to the forest department as per Punjab Government notification 1958 which was the strip of land which is declared as Surplus vacant land away from the bank of canal but with natural vegetation, number of plants have grown into trees which are taken on record by the forest department. Even though these trees are causing hindrance to the canal sides and can also breach the canal further leading to loss of life and property. Such trees were also coming in the side lining of the canal and are also protected. (Photographs attached as **Annexure R/7**).



vii. That in reply to para 4(vii), the dead snake and rat are not attributable to the answering respondent department as the dead snake was found at the place when the work had not even started. Therefore, the question of killing such snakes is completely without any merits.

5. That the contents of para 5 of the applicant are matter of record. It is further submitted that in compliance to the notice issued by the respondent no. 4 further notices were sent to the contractors by the office of answering respondents to remove the batch mixing plants and compliance has been done and plants have been removed by the contractors from the site. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

6. That the contents of para 6 of the original application are matter of record, it is further submitted that the batching plants were installed in the open area without uprooting any trees and the same were removed in compliance to the

notice issued by the respondent no. 4. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

7. That the contents of para 7 are denied for want of knowledge. However, it is further submitted that the batch mixing plants those were installed in the open area without uprooting of any trees were removed by the contractors immediately upon completion of the work i.e. on 21.01.2025. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

8. That the contents of para 8 are wrong and denied. The detailed explanation with regard to the factual assertions have already been made by the answering respondent in the preliminary submission and foregoing paragraph which are reiterated herein. The same are not reproduced herein for the sake of brevity. The parawise reply to sub paras 8(i) to (vii) are as under:-

- i. That the contents of para 8(i) are wrong and denied. It is submitted that no illegal mining was carried out by the respondent. Since the canal was katcha in nature and due to continuous flow of water in the forest roots of number of trees were already exposed due to continuous flow of water in the forest. Now, since the bank is prepared and is strengthened by the respondent these roots are further protected by the respondent. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.
- ii. That in reply to para 8(ii), it is submitted that the rat snake that is found dead by the applicants was lying at that point of site when work had not even started. Therefore the question of killing such snakes is



completely without any merits. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

iii. The in reply to para 8(iii) the contents of the foregoing para are reiterated. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

iv. That in reply to para 8(iv), it is submitted that no new batching plants were installed. Rather the same were being removed and this is also confirmed by the applicant that only two of the three were operational. The respondent had directed the contractors to comply with the directions issued by the forest department. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

v. That in reply para 8(v), it is submitted that the installation of batching plant was under the purview of the contractor and the same were removed by the contractors in compliance to the notice issued by the forest department. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

vi. That in reply to para 8(vi), it is submitted that on one side of the canal road exists and on the other side remodelling of the bank lining has been carried out. The vehicle movement was carried out on this existing pucca road, on the canal bed and the remodelled bank lining/top. Therefore, no damage to environment has been caused by such movement. Further the contents of the preliminary



submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

- vii. That the para 8 (vii) are wrong and denied as no new hutments were installed rather the temporary tents of the workers which were installed at the site for execution of the work were subsequently removed upon the completion of the work on 21.01.2025. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.



9. That the contents of para 9 of the application are wrong and denied. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

10. That the contents of para 9 of the application are wrong and denied. It is further submitted that as per assertions made in the preliminary submission as well as foregoing paras and cross sections attached there was no need to take the environmental clearance since the work is not carried out in the forest area. It is pertinent to mention here that canal banks have been rehabilitated/re-moddled on right side of the canal wherein the respondent has already planted 130 trees under MGNREGA scheme (as depicted from Annexure R/8). The assertion of the applicant with regard to the pollution being caused by the cement dust and heavy mettles and therefore adversarial impact on vegetation, human and animal health and ecosystem is highly exaggerated and deserves no attention/interference of the Hon'ble Tribunal. The said assertions are only to gain unnecessary sympathy of the Hon'ble Court. By no stretch of imagination, it can be said that the cement dust which was residual of the work under execution for 21 days could have caused environmental hazardous and pollution to such a large extent as is being comprehended by the applicants especially when the entire stretch of Sirhind canal



on the left side consists of metalled road having heavy traffic volume on the State highway i.e. Ropar Ludhiana highway.

11. That the contents of para 11 are wrong and denied. It is pertinent to mention that the administrative approval dated 09.12.2024 (**Annexure R/2**) for the execution of the afore-stated remodelling was granted to the answering respondent department. As per the latest Environmental Impact Assessment (EIA) notification dated 14.09.2006 and 25.06.2014 canal remodelling work of this nature does not fall under the category requiring prior environmental clearance. According to the EIA notification schedule, irrigation projects requiring EC are those involving RIVER Valley Projections such as DAM's or project with a specific culturable command area (CCA) or those used for power generation. **The Sirhind Canal is a conveyance canal only and it does not have CCA under it and its distribution starts beyond the stretch of 59.5 KMS and it is not used for power generation.** The said notifications dated 25.06.2014 and 14.08.2018 Annexure R/3 and Annexure R/4 respectively. Further apt to mention as no new canal construction has been undertaken therefore, the project is outside the purview of EIA notifications/its amendments right from notification 2006 till 30.08.2023 (Annexure R/5).

Further as per the schedule of EIA notification prior environmental clearance is required for the irrigation projects on river valley such as dam projects which fall under the category/ main head "Mining, Extraction of Natural Resources and Power Generation (for a specified production capacity)". Whereas, the Sirhind Canal remodelling/rehabilitation is a water conveyance system and hence is outside of the purview of this notification. As the present case pertains to rehabilitation through Remodelling of existing canal and the said canal is a conveyance canal only which does not have culturable command area under it

(within 59.5 KMS) and is not used for any power generation. So it falls out of Purview of Environmental clearance notification.

12. That the averments made in para 12 are wrong and denied. As already submitted in the preliminary submissions and foregoing paras that the nature of work namely re-modelling of the Sirhind canal upto stretch of 4 kilometers from RD 187500-195000 ft. (out of total stretch of 59.5 KMS) was primarily undertaken to strengthen the bank linings of the Sirhind canals and the entire work was to be completed within timeline of 21 days owing to the urgent nature of work involving uninterrupted supply to be rendered for irrigation and drinking water consumption purposes to 10 Districts out of 26 Districts of the State as such the said work does not fall within the EIA study and does not require EC environment clearance. The illogical prayer of the applicant for abolishing the project initiated by the answering respondents is deserves to be rejected at the first instance and would be detrimental to the public interest.

Therefore, in view of submissions made in the preliminary submission as also in the foregoing paras above, it is therefore, humbly prayed that the present original application of the applicants is without merits and the prayer made by the applicant herein is deserves to be dismissed, in the interest of justice.

Verified at: *PPHNL*

Dated: *15.04.2025*



rh
(Damandeep Singh Gill)

Executive Engineer/Ropar Canal and
Ground Water Division, Roopnagar,
Department of Water Resources,
Punjab, Chandigarh

(On behalf of respondent no. 1 and 5)

Verification:

Verified that the contents of reply by the way of affidavit of preliminary

submissions and on merits Para no. 1 to 12 are true and correct to my knowledge as per information derived from the official record. No part of it is false and nothing material has been kept concealed therein.

Verified at: RAJAL

Dated: 15.04.2025

Certified that the affidavit/SPA/GPA/Lease deed Agreement, Surety, Indemnity Bond, Compromise Contract, been readover & explained to the deponent, executant who seemed any understand the same at the time making thereof

Handwritten signature

(Damandeep Singh Gill)

Executive Engineer/Ropar Canal and Ground Water Division, Roopnagar, Department of Water Resources, Punjab, Chandigarh

(On behalf of respondent no. 1 and 5)



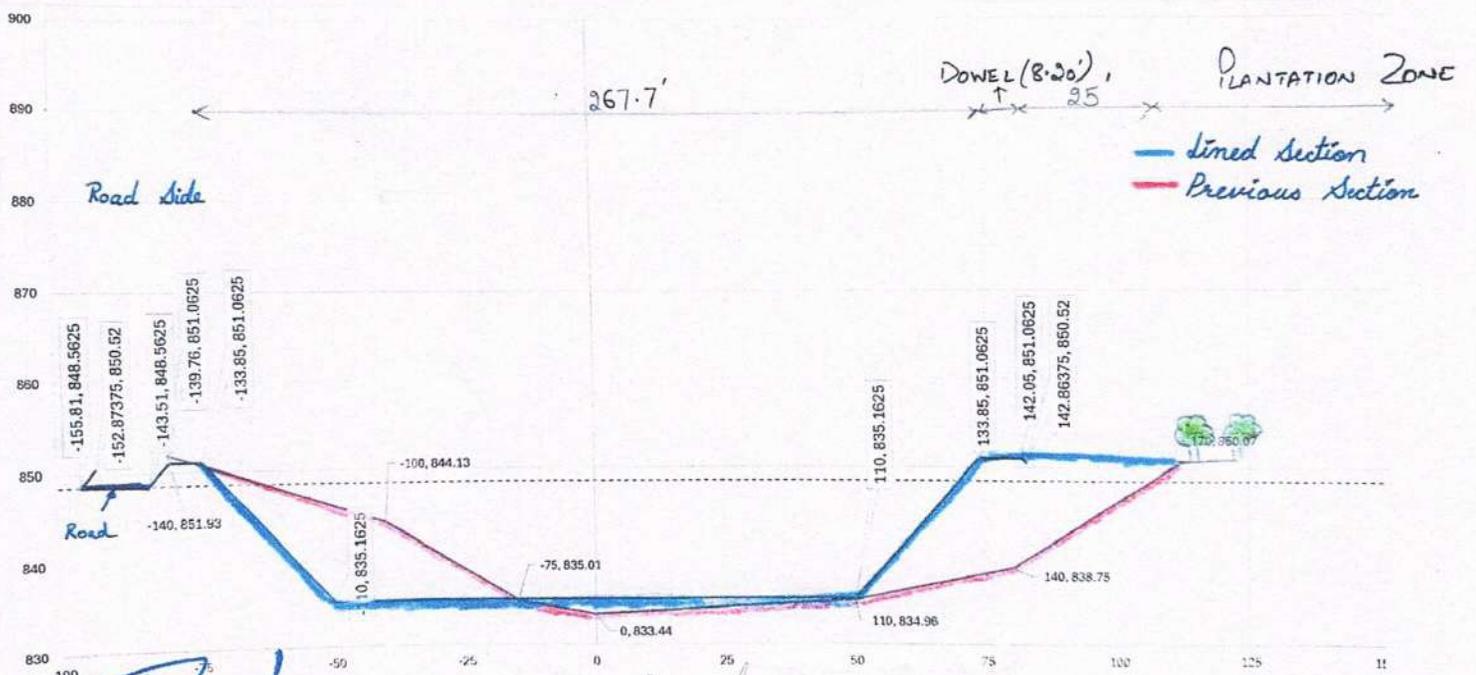
Entered are Sr. No. 20125

Page No. 30 Dt. 15.04.2025

Attested As Identified

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NOTARY PUBLIC
Distt. Ludhiana (Ph)
15/04/2025

Cross section Of Sirhind Canal at RD 183500



Papal
 Sub divisional office, vigilance
 & Quality assurance-1,2
 Ropar

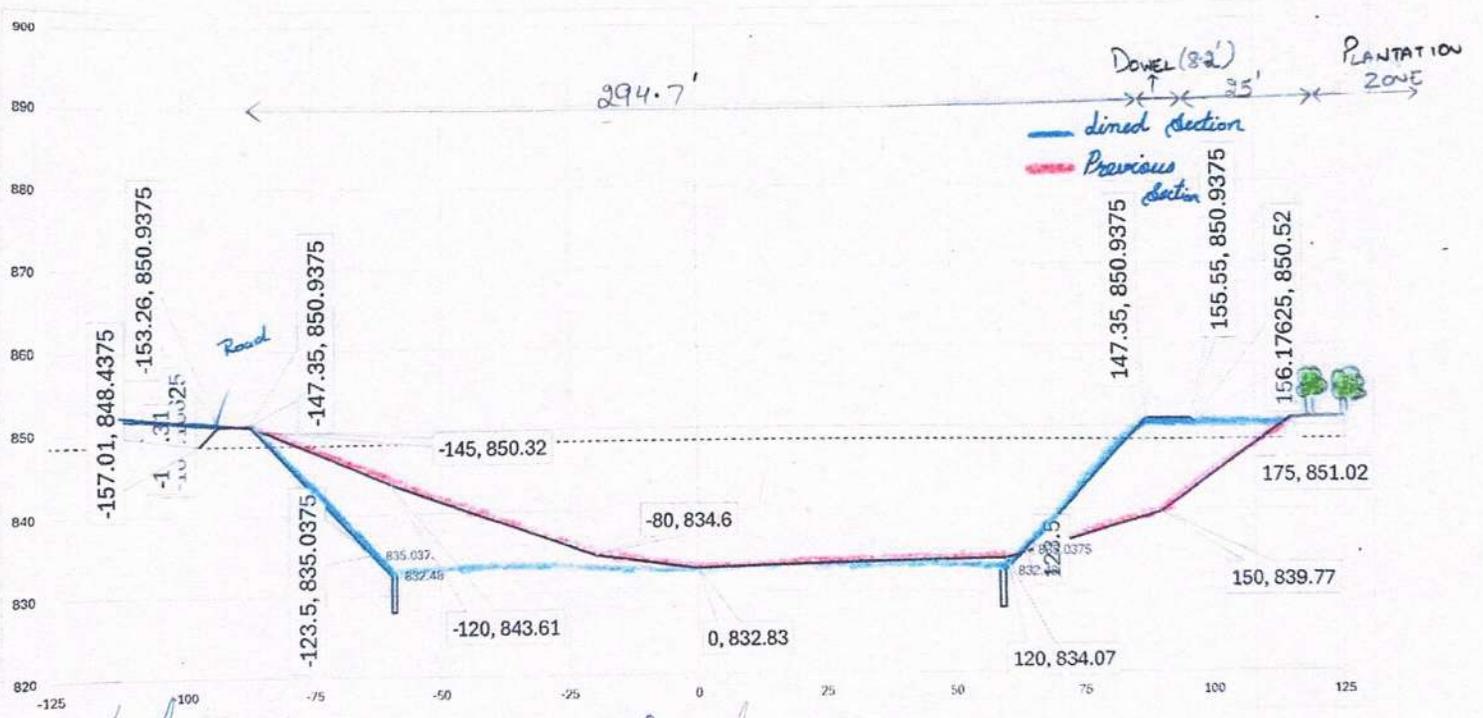
[Signature]
 Executive engineer/Vigilance
 & Quality assurance division
 Ropar

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 SDO
 MECHANICAL SUB DIVISION
 ROPAR

[Signature]
 Executive Engineer
 Ropar C. & GW Division
 WRD Pb. Ropar

[Signature]
 Executive Engineer
 Ropar Canal & Ground Water Division
 WRD Punjab, Ropar

Cross section Of Sirhind Canal at RD 184500



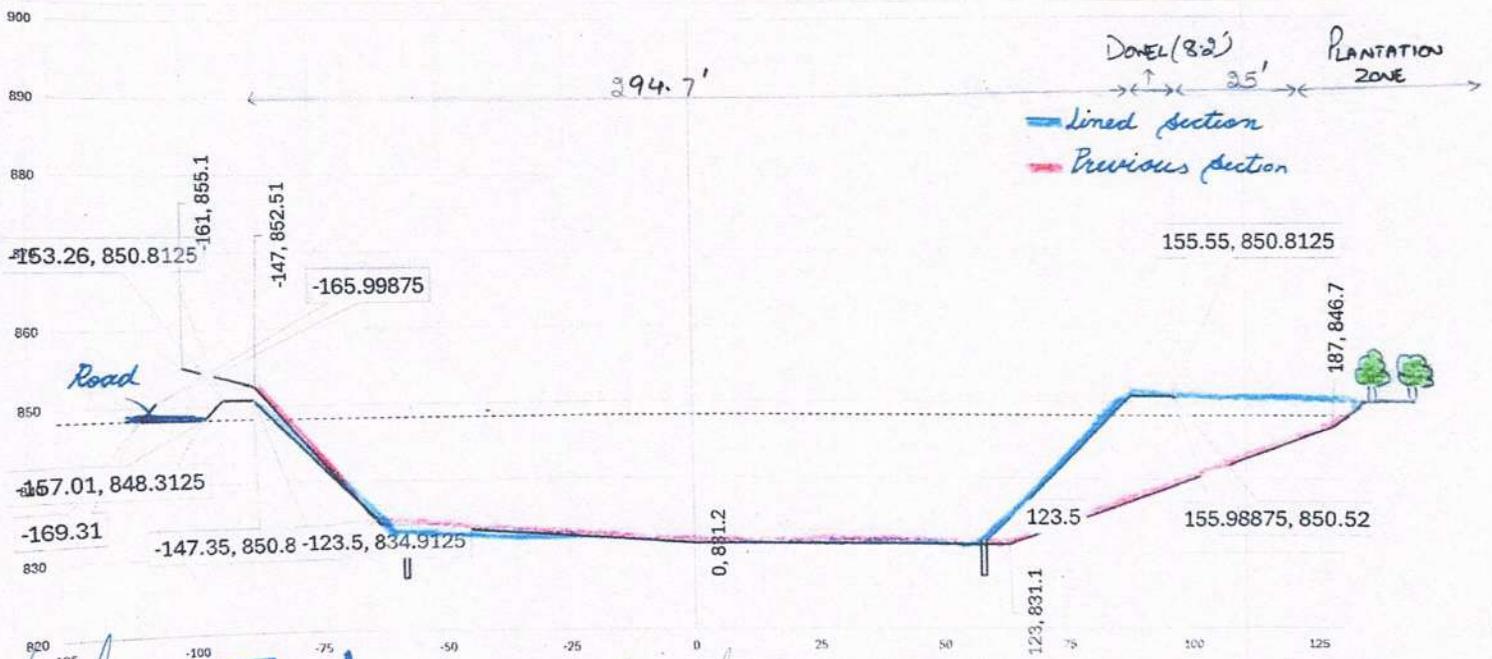
Sub divisional officer/ vigilance
& Quality assurance-1
Ropar

Executive engineer/Vigilance
& Quality assurance division
Ropar

SDO
MECHANICAL SUB DIVISION
ROPAR

Executive Engineer
Ropar C. & GW Division
WRD Pb, Ropar

Cross section Of Sirhind Canal at RD 185500



Sub divisional officer/ vigilance & Quality assurance-1,2
Ropar

[Handwritten Signature]

Executive engineer/Vigilance & Quality assurance division
Ropar

[Handwritten Signature]

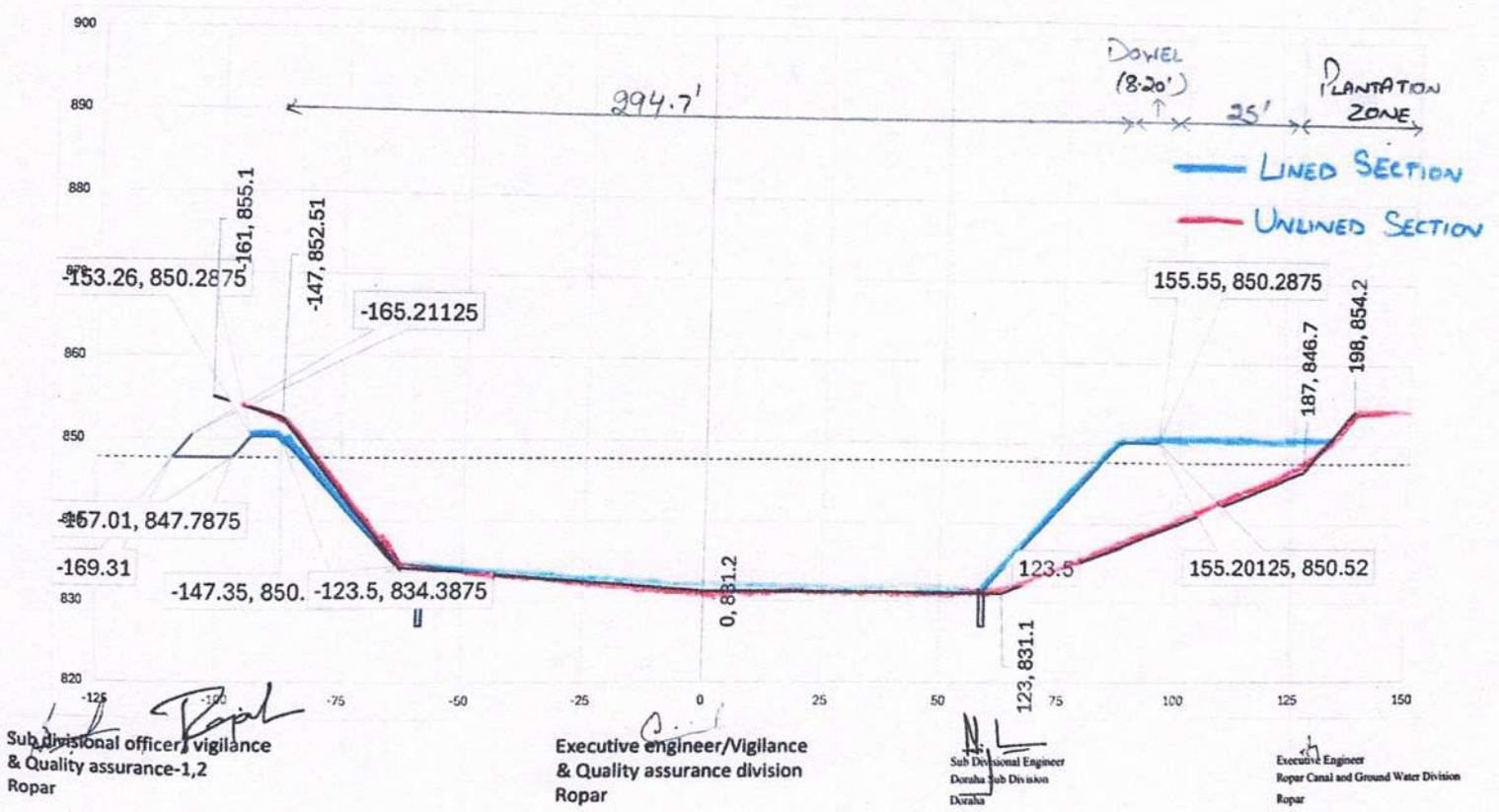
SDO MECHANICAL SUB DIVISION
ROPAR

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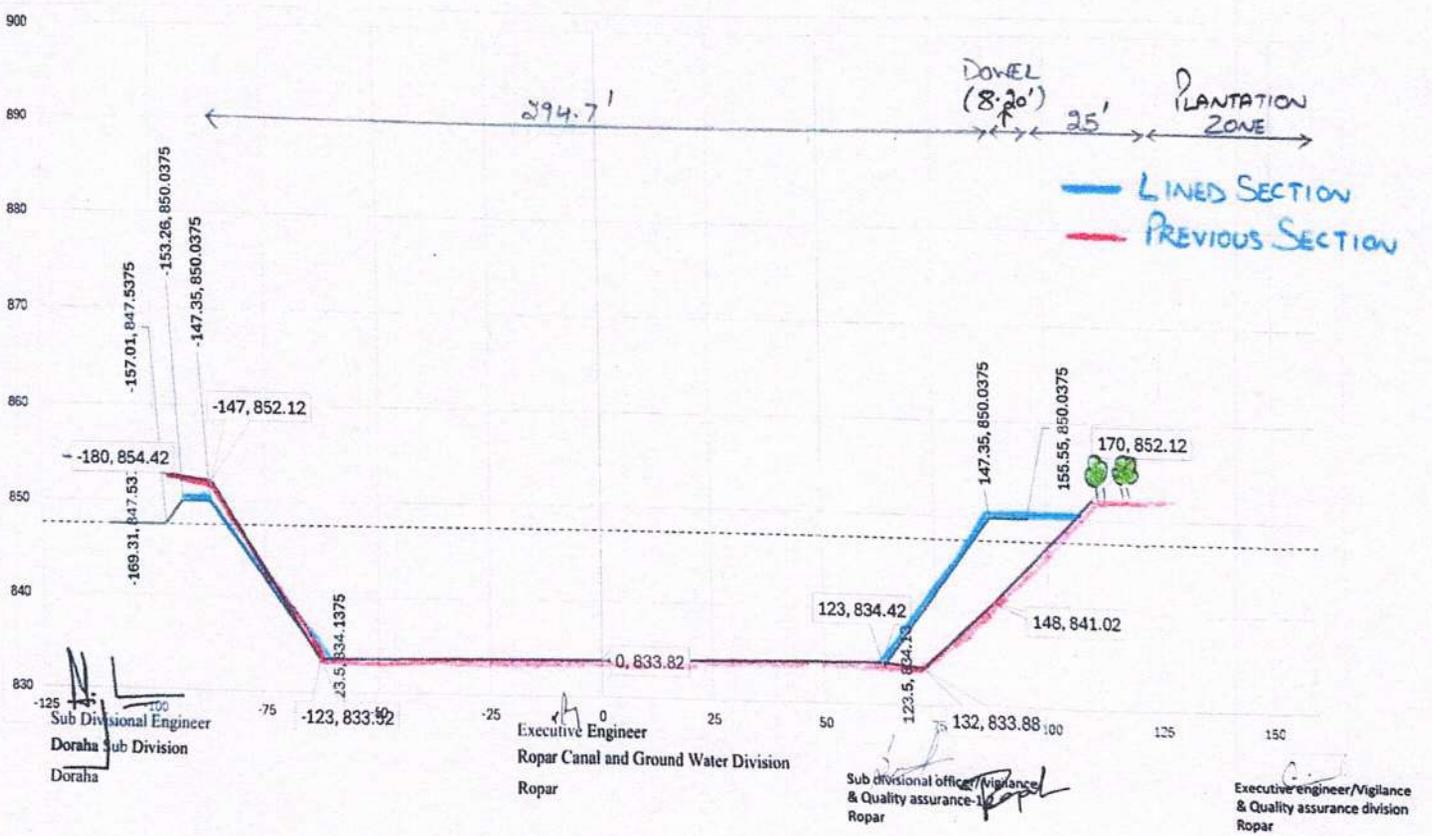
Executive Engineer
Ropar C. & GW Division
WRD Pb. Ropar

[Handwritten Signature]

Cross section Of Sirhind Canal at RD 189700



Cross section Of Sirhind Canal at RD 191700




Executive Engineer
 Ropar Canal & Ground Water Division
 WRD Punjab, Ropar

- TRUE TRANSLATED COPY -

Govt. Of Punjab
Water Resources Department
(Works Branch)

To

Chief Engineer/Canals
 Water Resources Department, Punjab
 Chandigarh
 Dated, Chandigarh 09/12/2024

Sub: Project Estimate for remodeling of Sirhind Canal RD 0-195000

In respect to the E file 786504 received from your office regarding the above cited subject.

2) Hon'ble Governor of state of Punjab is pleased to provide the administrative approval for the proposed project received from your office as per the departmental financial rule 9.3(2) of D.F.R for the amount of Rs 28381.43 Lac Only (Twenty Eight Thousand three hundred eighty one lac and forty three thousand) on the basis of following conditions:

- The proposed expenditure shall not exceed the approved amount.
- Progress report of the work shall be sent to the government regularly.
- All the relevant rules and regulations as laid under departmental codal provisions/C.S.R/PWD (Specification)/P.F.R/C.V.C. guidelines shall be followed before the commencement of the work.
- This must be ensured that the proposal is both technically feasible and necessary to execute.
- This must be ensured that the work shall be executed as per the ground conditions.
- This must also be ensured that the work shall not commence before the receipt of the funds.
- The expenditure shall be charged to 4701 (Plan) head.
- The conditions laid by the office of Chief Engineer/ Design and Technical Advisor to Govt. of Punjab shall be followed.

3) This approval is granted after the consent/approval of the competent authority.

-sd-

Under Secretary Water Resources


 Executive Engineer
 Ropar Canal & Ground Water Division
 WRD Punjab, Ropar

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1331]

नई दिल्ली, बुधवार, जून 25, 2014/आषाढ़ 4, 1936

No. 1331]

NEW DELHI, WEDNESDAY, JUNE 25, 2014/ASADHA 4, 1936

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 25 जून, 2014

का.आ. 1598(अ).—भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 का और संशोधन करने के लिए निम्नलिखित प्रारूप, जिसका केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (2) के खंड (v) के साथ पठित उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जारी करने का प्रस्ताव करती है, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार जनसाधारण की जानकारी के लिए, जिनके उसके द्वारा प्रभावित होने की संभावना है, प्रकाशित किया जाता है ; और सूचना दी जाती है कि उक्त प्रारूप अधिसूचना पर, उस तारीख से, जिसको भारत के राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, जनसाधारण को उपलब्ध करा दी जाती हैं, साठ दिन की अवधि की समाप्ति पर या उसके पश्चात् विचार किया जाएगा:-

ऐसा कोई व्यक्ति, जो प्रारूप अधिसूचना में अंतर्विष्ट प्रस्तावों पर कोई आक्षेप या सुझाव देने में हितबद्ध है, इस प्रकार विनिर्दिष्ट अवधि के भीतर, केंद्रीय सरकार द्वारा विचार किए जाने के लिए, आक्षेप या सुझाव सचिव, पर्यावरण और वन मंत्रालय, पर्यावरण भवन, सीजीओ काम्प्लेक्स, लोदी रोड, नई दिल्ली-110003 या ई-मेल पते: satish.garkoti@nic.in पर लिखित रूप में भेज सकेगा।

प्रारूप अधिसूचना

उक्त अधिसूचना की अनुसूची में,-

- (i) मद 1(ग) में स्तंभ (2), स्तंभ (3), स्तंभ (4) और स्तंभ (5) में की प्रविष्टियों के पश्चात् निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात् :-

"1(ग)	(iii) बृहत पेयजल आपूर्ति परियोजना जैसी गैर सिंचाई परियोजनाएं ।	(iii) \geq 5,000 है. जलमग्न क्षेत्र	(iii) $<$ 5,000 है. जलमग्न क्षेत्र	साधारण शर्त लागू होगी
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- (ii) ईंधन के रूप में गैर परिसंकटमय नगर पालिक ठोस अपशिष्ट पर आधारित तापीय विद्युत संयंत्रों से संबंधित मद 1(घ) में स्तंभ (3) और स्तंभ (4) में की प्रविष्टियों के पश्चात् निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

(i) स्तंभ (3).-

" \geq 15 मे.वा."

(ii) स्तंभ (4).-

" $<$ 15 मे.वा."

[फा. सं. जे- 11013/12/2013-आईए.II(1)(भाग)]

अजय त्यागी, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और तत्पश्चात् का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007, का.आ. 3067(अ), तारीख 1 दिसंबर, 2009, का.आ. 695(अ), तारीख 4 अप्रैल, 2011, का.आ. 2896 (अ), तारीख 13 दिसंबर, 2012, का.आ. 674(अ), तारीख 13 मार्च, 2013, का.आ. 2559(अ), तारीख 22 अगस्त, 2013, का.आ. 2731(अ), तारीख 9 सितंबर, 2013, का.आ. 562(अ); तारीख 26 फरवरी, 2014 और का.आ. 637(अ), तारीख 28 फरवरी, 2014 द्वारा संशोधित किए गए ।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 25th June, 2014

S.O. 1598(E).—The following draft of the notification, further to amend the notification of the Government of India in the Ministry of Environment and Forests number S.O.1533(E) dated the 14th September, 2006 which the Central Government proposes to issue in exercise of the powers conferred by Sub-section (1), read with clause (v) of Sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette of India containing this notification are made available to the Public;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi-110 003, or at e-mail address:- satish.garkoti@nic.in.

Draft Notification

In the said notification, in the Schedule.-

(i) in item 1(c), after the entries in columns (2), (3), (4) and (5), the following inserted, namely:-

1(c)	“(iii) Non-Irrigation projects such as large drinking water supply projects.”	(iii) \geq 5,000 ha submergence area	(iii) $<$ 5,000 ha submergence of area	General Condition shall apply.”;
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(ii) in, item 1(d), for the entries in column (3) and column (4), relating to thermal power plants based on non-hazardous municipal solid waste as fuel, the following entries shall be substituted, namely.-

(i) In column(3).-
“ \geq 15MW”

(ii) In column(4).-
“ $<$ 15MW”

[F. No. J-11013/12/2013-IA-II (1) (part)]

AJAY TYAGI, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O.1737(E) dated the 11th October, 2007, S.O. 3067(E) dated the 1st December, 2009, S.O.695(E) dated the 4th April, 2011, S.O.2896(E) dated the 13th December, 2012, S.O.674(E) dated the 13th March, 2013, S.O.2559(E) dated the 22nd August, 2013, S.O. 2731(E) dated the 9th September, 2013, S.O. 562(E) dated the 26th February, 2014 and S.O.637(E) dated the 28th February, 2014.

अधिसूचना

नई दिल्ली, 25 जून, 2014

का.आ. 1599(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (5) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति देने के पश्चात्, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्या का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात्:-

I. उक्त अधिसूचना की अनुसूची में,-

(i) मद 1(ग) और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:-

"1(ग)	(i) नदी घाटी परियोजनाएं (ii) सिंचाई परियोजनाएं	(i) ≥ 50 मे.वा. जल विद्युत उत्पादन (ii) $\geq 10,000$ हे० खेती योग्य प्रभावित क्षेत्र	(i) $< 50 \geq 25$ मे.वा. जल विद्युत उत्पादन (ii) $< 10,000$ हे० > 2000 हे० खेती योग्य प्रभावित क्षेत्र	साधारण शर्त लागू होगी टिप्पण :- एक से अधिक राज्य में आने वाली प्रवर्ग 'ख' नदी घाटी परियोजनाओं का मूल्यांकन केन्द्रीय सरकार स्तर पर किया जाएगा।";
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(ii) मद 1(घ) और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:-

"1(घ)	तापीय विद्युत संयंत्र	≥ 500 मे.वा. (कोयला/लिग्नाइट/नेप्या और गैस आधारित); ≥ 50 मे.वा. (जैव द्रव्यमान के सिवाय सभी अन्य ईंधन)। ≥ 20 मे.वा. (जिसमें गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट का ईंधन के रूप में उपयोग होता है)।	≥ 50 मे.वा. से < 500 मे.वा. (कोयला/लिग्नाइट/नेप्या और गैस आधारित) < 50 मे.वा. और ≥ 5 मे.वा. (जैव द्रव्यमान और गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट के सिवाय सभी अन्य ईंधन)। < 20 मे.वा. > 15 मे.वा. (जिसमें गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट का ईंधन के रूप में उपयोग होता है)। ≥ 15 मे.वा. जैव द्रव्यमान पर आधारित संयंत्र	साधारण शर्त लागू होगी टिप्पण :- (i) जैव द्रव्यमान या गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट जिसमें कोयला, लिग्नाइट/पेट्रोलियम उत्पाद पेट्रोलियम उत्पाद जैसे सहायक ईंधन का उपयोग होता है, पर आधारित 15 मे.वा. तक के तापीय विद्युत संयंत्रों को छूट प्राप्त है। (ii) किसी सहायक ईंधन के बगैर अपशिष्ट ताप बायलरों का उपयोग करने वाले तापीय विद्युत संयंत्र छूट प्राप्त हैं।";
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(iii) मद 2(ख) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"2(ख)	खनिज सज्जीकरण	≥ 0.5 मिलियन टी पी ए का उत्पादन	> 0.5 मिलियन टी पी ए का उत्पादन	साधारण शर्त लागू होगी (अनापत्ति प्रदान करने के लिए खनन प्रस्ताव का खनिज सज्जीकरण के साथ मूल्यांकन किया जाएगा)।";
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(iv) मद 4(ख) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:-

"4(ख)	(i) कोक भट्टी संयंत्र	≥2,50,000 टन/प्रतिवर्ष	< 2,50,000 और ≥ 2,50,000टन/प्रतिवर्ष	साधारण शर्त लागू होगी।";
	(ii) कोलतार प्रसंस्करण इकाईयां	-	सभी परियोजनाएं	

(v) मद 4(घ) के स्तंभ (3) में की प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

"उत्पादन क्षमता ≥ 300 यदि कोई इकाई अधिसूचित औद्योगिक क्षेत्र/संपदा के बाहर अवस्थित है।";

(vi) मद 4(च) के स्तंभ (2) में, की प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

"त्यचा/खाल प्रसंस्करण जिसके अंतर्गत चर्म शोधन उद्योग भी है।";

(vii) मद 5(क) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(क)	रासायनिक उर्वरक	रासायनिक उर्वरकों के दानों के सिवाय सभी परियोजनाएं जिसके अंतर्गत H_2SO_4 उत्पादन के साथ सभी एकल सुपर फोस्फेट परियोजनाएं भी हैं।	H_2SO_4 उत्पादन और रासायनिक दानों के बगैर सभी एकल सुपर फोस्फेट परियोजनाएं	साधारण शर्त लागू होगी सुपर फॉस्फेट पाउडर के दाने बनाने को छूट दी गई है।";
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(viii) मद 5(ड) में :-

(क) स्तंभ (2) में की प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:-

"पेट्रोलियम उत्पाद और पेट्रो रसायन आधारित कार्बन ब्लैक तथा इलेक्ट्रोड ग्रेड ग्रेफाइट के उत्पादन का प्रसंस्करण (भंजन से भिन्न अन्य प्रसंस्करण तथा सुधार और जो परिसरों के भीतर समाविष्ट नहीं है)।";

(ख) स्तंभ (5) में की प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:-

"साधारण और विनिर्दिष्ट शर्त लागू होगी।

टिप्पण—बहुलक दानों से उत्पादों के विनिर्माण को छूट प्राप्त होगी।";

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(ix) मद 5(च) और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(च)	संश्लिष्ट कार्बनिक रसायन उद्योग (रंजक और रंजक मध्यक ; ओषधि और ओषधि विनिमित्तियों को छोड़कर मध्यक ; संश्लिष्ट रबर मूल कार्बनिक रसायन और अन्य संश्लिष्ट कार्बनिक रसायन मध्यक)	स्तंभ (5) में यथापरिभाषित इकाइयों के अधिसूचित क्षेत्र/संपदा के बाहर अवस्थित ।	में लघु सिवाय औद्योगिक क्षेत्र/संपदा के बाहर	(i) अधिसूचित औद्योगिक क्षेत्र/संपदा के बाहर अवस्थित । (ii) स्तंभ (5) में यथापरिभाषित लघु इकाइयां ।	साधारण और विनिर्दिष्ट शर्त लागू होगी लघु इकाइयां : < 25m ³ /दिन जल खपत, < 25टीपीडी ईंधन खपत के साथ और जो परिसंकटमय रसायन का प्रबंधन, भंडारण और आयात नियम, 1989 के अनुसार एमएच इकाइयों के प्रवर्ग में नहीं आती हैं ।";
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(x) मद 5(छ) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(छ)	आसवनी	(i) सभी शीरा आधारित आसवनी । (ii) गैर शीरा आधारित आसवनी \geq 60 कि.ली.दैनिक	गैर शीरा आधारित आसवनी- < 60 कि.ली.दैनिक	साधारण शर्त लागू होगी ।";
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(xi) मद 5(झ) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(झ)	लुग्दी और कागज उद्योग	लुग्दी विनिर्माण तथा अपशिष्ट कागज से विनिर्माण के सिवाय लुग्दी तथा कागज विनिर्माण उद्योग ।	अपशिष्ट कागज से लुग्दी विनिर्माण तथा अपशिष्ट कागज लुग्दी और अन्य तैयार लुग्दी से कागज विनिर्माण ।	साधारण शर्त लागू होगी टिप्पण : रंजन, विरंजन और रंगाई के बगैर अपशिष्ट कागज लुग्दी और तैयार लुग्दी से कागज विनिर्माण को छूट प्राप्त है ।";
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II. अनुसूची के पश्चात्, साधारण शर्त से संबंधित टिप्पण में निम्नलिखित साधारण शर्त रखी जाएगी, अर्थात् :-

"साधारण शर्त (सा.श.) :

प्रवर्ग 'ख' विनिर्दिष्ट किसी परियोजना या क्रियाकलाप का केन्द्रीय स्तर पर प्रवर्ग 'क' के रूप में मूल्यांकन किया जाएगा, यदि वह पूर्ण रूप से या आंशिक रूप से : (i) वन्य जीव संरक्षण

अधिनियम, 1972 (1972 का 53) के अधीन संरक्षित क्षेत्रों की ; (ii) जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के अधीन गठित केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर पहचान किए गए गंभीर रूप से प्रदूषित क्षेत्रों की ; (iii) पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (2) के अधीन यथाअधिसूचित पारिस्थितिकी संवेदनशील क्षेत्रों की और (iv) अंतर राज्यिक सीमाओं और अंतरराष्ट्रीय सीमाओं से पांच किलोमीटर की सीमाओं के भीतर अवस्थित है ;

परंतु 1(ग) में विनिर्दिष्ट नदी घाटी परियोजनाएं, मद 1(घ) में विनिर्दिष्ट तापीय विद्युत संयंत्र, मद 7(ग) विनिर्दिष्ट औद्योगिक संपदा/पार्क/क्षेत्र/निर्यात प्रसंस्करण जोन, विशेष आर्थिक जोन, जैव प्रौद्योगिकी पार्क, चमड़ा परिसर और मद 7(घ) में विनिर्दिष्ट सामान्य परिसंकटमय अपशिष्ट उपचार, भंडारण और निपटान सुविधाओं का मूल्यांकन केन्द्रीय स्तर पर किया जाएगा यदि वह 10 किलोमीटर के भीतर अवस्थित है ।

परंतु यह और कि उपरोक्त मद (i), मद (ii) और मद (iii) में वर्णित क्षेत्रों की, यथास्थिति, पांच किलोमीटर या दस किलोमीटर के भीतर कोई क्रियाकलाप न होने की दशा में अंतर राज्यिक सीमाओं की, यथास्थिति, पांच किलोमीटर या दस किलोमीटर की दूरी से संबंधित अपेक्षा को क्रमशः सामान्य सीमाओं वाले राज्यों या संघ राज्यक्षेत्रों की बीच करार द्वारा कम या पूर्ण रूप से समाप्त किया जा सकता है ।”

[फा. सं. जे- 11013/12/2013-आईए.II(1)(भाग)]

अजय त्यागी, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और तत्पश्चात् का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007, का.आ. 3067(अ), तारीख 1 दिसंबर, 2009, का.आ. 695(अ), तारीख 4 अप्रैल, 2011, का.आ. 2896 (अ), तारीख 13 दिसंबर, 2012, का.आ. 674(अ), तारीख 13 मार्च, 2013, का.आ. 2559(अ), तारीख 22 अगस्त, 2013, का.आ. 2731(अ), तारीख 9 सितंबर, 2013, का.आ. 562(अ), तारीख 26 फरवरी, 2014 और का.आ. 637(अ), तारीख 28 फरवरी, 2014 द्वारा संशोधित किए गए ।

NOTIFICATION

New Delhi, the 25th June, 2014

S.O. 1599(E).—In exercise of the powers conferred by Sub-section (1) and clause (v) of Sub-section (2) of Section 3 of the Environment (Protection) Act, 1986(29 of 1986) read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the Ministry of Environment and Forests number S.O.1533(E), dated the 14th September, 2006 after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rule, in public interest, namely:-

I. In the said notification, in the Schedule,-

- (i) for item 1(c) and the entries relating thereto, the following item and entries shall be substituted, namely:-

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"1(c)	(i) River Valley projects	(i) ≥ 50 MW hydroelectric power generation;	(i) ≤ 50 MW ≥ 25 hydroelectric power generation;	General condition shall apply. Note:- Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level..";
	(ii) Irrigation projects	(ii) $\geq 10,000$ ha. of culturable command area.	(ii) $< 10,000$ ha. > 2000 ha. of culturable command area.	

(ii) for item 1(d) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"1(d)	Thermal Power Plants	≥ 500 MW (coal/lignite/naphtha and gas based);	≥ 50 MW to < 500 MW (coal/lignite/ naphtha and gas based);	General condition shall apply Note:- (i) Thermal Power plants up to 15 MW based on biomass or non hazardous municipal solid waste using auxiliary fuel such as coal, lignite/ petroleum products upto 15% are exempt. (ii) Thermal power plants using waste heat boilers without any auxiliary fuel are exempt.";
		≥ 50 MW (all other fuels except biomass).	< 50 MW and ≥ 5 MW (all other fuels except biomass and municipal solid non hazardous waste).	
		≥ 20 MW (using municipal solid non hazardous waste, as fuel).	< 20 MW > 15 MW (using municipal solid non hazardous waste, as fuel).	
			≥ 15 MW plants based on biomass fuel.	

(iii) for item 2(b) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"2 (b)	Mineral beneficiation	≥ 0.5 million TPA throughput	< 0.5 million TPA throughput	General condition shall apply (Mining proposal with mineral beneficiation shall be appraised together for grant of clearance).";
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(iv) for item 4(b) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"4(b)	(i) Coke oven plants	$\geq 2,50,000$ tonnes/annum	$< 2,50,000$ and $\geq 25,000$ tonnes/annum	General condition shall apply.";
	(ii) Coaltar processing units		All projects	

(v) in item 4(d), in column (3), for the entry, the following entry shall be substituted, namely:-

" ≥ 300 TPD production capacity if a unit located outside the notified industrial area/ estate.";

(vi) in item 4(f), in column (2), for the entry, the following entry shall be substituted, namely:-

"Skin/hide processing including tanning industry.";

(vii) for item 5(a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"5(a)	Chemical fertilizers	All projects including all single super phosphate with H_2SO_4 production except granulation of chemical fertilizers.	All Single Super Phosphate without H_2SO_4 production and granulation of chemical fertilizers.	General condition shall apply. Granulation of single super phosphate powder is exempt.";
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(viii) in item 5(e):-

(a) in column (2), for the entry, the following entry shall be substituted, namely:-

"Petroleum products and petrochemical based processing such as production of carbon black and electrode grade graphite (processes other than cracking and reformation and not covered under the complexes).";

(b) in column (5), for the entry, the following entry shall be substituted, namely:-

"General as well as specific condition shall apply.

Note- Manufacturing of products from polymer granules is exempt.";

(ix) for item 5(f) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"5(f)	Synthetic organic chemicals industry (dyes and dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located outside the notified industrial area/ estate except small units as defined in column (5).	(i) Located in a notified industrial area/ estate. (ii) Small units as defined in column (5).	General as well as specific condition shall apply. Small units: with water consumption <25m ³ /day, fuel consumption <25TPD and not covered in the category of MAH units as per the Management, Storage and Import of Hazardous Chemical Rules, 1989.";
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(x) for item 5(g) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"5(g)	Distilleries	(i) All Molasses based distilleries (ii) Non-molasses based distilleries ≥ 60 KLD	Non-molasses based distilleries - <60 KLD	General condition shall apply.";
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(xi) for item 5(l) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"5(i)	Pulp and paper industry	Pulp manufacturing and Pulp and Paper manufacturing industry except from waste paper.	Pulp manufacturing from waste paper and paper manufacturing from waste paper pulp and other ready pulp.	General condition shall apply Note: Paper manufacturing from waste paper pulp and ready pulp without deinking, bleaching and colouring is exempt.";
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II. After the Schedule, in the Note relating to General Condition(GC), the following General Condition shall be substituted, namely:-

General Condition(GC):

Any project or activity specified in category 'B' will be appraised at the Central level as Category 'A', if located in whole or in part within 5 km. from the boundary of: (i) Protected areas notified under the Wildlife (Protection) Act, 1972 (53 of 1972); (ii) Critically polluted areas as identified by the Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) from time to time; (iii) Eco-sensitive areas as notified under sub-section (2) of section 3 of the Environment (Protection) Act, 1986, and (iv) inter-State boundaries and international boundaries; provided that for River Valley Projects specified in item 1(c), Thermal Power Plants specified in item 1(d), Industrial estates/parks/complexes/areas, export processing zones (EPZs), Special Economic Zones (SEZs), biotech parks, leather complexes specified in item 7(c) and common hazardous waste treatment, storage and disposal facilities (TSDFs) specified in item 7(d), the appraisal shall be made at Central level even if located within 10km.

Provided further that the requirement regarding distance of 5 km or 10 km, as the case may be, of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or the Union Territories sharing the common boundary in case the activity does not fall within 5km or 10 km, as the case may be of the areas mentioned at item (i), (ii) and (iii) above."

[F. No. J-11013/12/2013-IA-II (1) (part)]

AJAY TYAGI, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O. 1737(E) dated the 11th October, 2007, S.O. 3067(E) dated the 1st December, 2009, S.O. 695(E) dated the 4th April, 2011, S.O. 2896(E) dated the 13th December, 2012, S.O. 674(E) dated the 13th March, 2013, S.O. 2559(E) dated the 22nd August, 2013, S.O. 2731(E) dated the 9th September, 2013, S.O. 562(E) dated the 26th February, 2014 and S.O. 637(E) dated the 28th February, 2014.


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रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 3181]

नई दिल्ली, मंगलवार, अगस्त 14, 2018/श्रावण 23, 1940

No. 3181]

NEW DELHI, TUESDAY, AUGUST 14, 2018/SHRAVANA 23, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 14 अगस्त, 2018

का. आ. 3977 (अ).—भारत सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के साथ पठित पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के अधीन भारत सरकार के तत्कालीन पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. 1533(अ) तारीख 14 सितंबर, 2006 द्वारा निदेश दिया गया कि इसके प्रकाशन की तारीख से ही उक्त अधिसूचना में सूचीबद्ध नई परियोजनाओं या क्रियाकलापों का अपेक्षित संनिर्माण या विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार या आधुनिकीकरण, जिसमें प्रक्रिया या प्रौद्योगिकी या उत्पाद मिश्रण में परिवर्तन सहित क्षमता वर्धन, इसमें विनिर्दिष्ट प्रक्रिया के अनुसार, यथास्थिति, केंद्रीय सरकार से या उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन केंद्रीय सरकार द्वारा सम्यक्तः गठित राज्यस्तरीय पर्यावरण संचात निर्धारण प्राधिकरण द्वारा पूर्व पर्यावरण अनापत्ति के पश्चात् हो, भारत में किसी भी भाग में किया जाएगा ;

उक्त मंत्रालय ने राज्य पर्यावरण समाघात निर्धारण प्राधिकारी (एसईआईए) और जिला पर्यावरण समाघात निर्धारण प्राधिकारी को पर्यावरण अनापत्ति को प्रदान करने के संबंध में और अधिक शक्तियों के प्रत्यायोजन के लिए अनुरोध को स्वीकार किया है ;

और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (क) उपबंध करता है कि जहां केंद्रीय सरकार का विचार है कि किसी उद्योग या किसी प्रक्रिया को चलाने या प्रचालन करने पर किसी क्षेत्र के प्रतिषेध या निर्बंधन अधिरोप किया जाना चाहिए तो ऐसे करने के अपने आशय का नोटिस देगी ;

और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, जारी पर्यावरण समाघात निर्धारण अधिसूचना, 2006 में संशोधन करने के लिए ड्राफ्ट अधिसूचना संख्यांक का.आ. 3933(अ) तारीख 18 दिसंबर, 2017 को प्रकाशित की गई थी, जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना है, उक्त अधिसूचना के भारत के राजपत्र में प्रकाशन की तारीख साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे ;

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(1)



Executive Engineer

Ropar Canal & Ground Water Division

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21. का.आ. 1142(अ), तारीख 17 अप्रैल, 2015 ;
22. का.आ. 1141(अ), तारीख 29 अप्रैल, 2015 ;
23. का.आ. 1834(अ), तारीख 6 जुलाई, 2015 ;
24. का.आ. 2571(अ), तारीख 31 अगस्त, 2015,
25. का.आ. 2572(अ), तारीख 14 सितंबर, 2015,
26. का.आ. 141(अ) 15 जनवरी, 2016,
27. का.आ. 648(अ) तारीख 3 मार्च, 2016 ;
28. का.आ. 2269(अ) तारीख 1 जुलाई, 2016 ;
29. का.आ. 2944(अ), तारीख 14 सितम्बर, 2016;
30. का.आ. 3518(अ), तारीख 23 नवंबर, 2016 ;
31. का.आ. 3999(अ), तारीख 9 दिसंबर, 2016;
32. का.आ. 4241(अ), तारीख 30 दिसम्बर, 2016; और
33. का.आ. 3611(अ), तारीख 25 जुलाई, 2018 ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 14th August, 2018

S.O. 3977(E).— Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests vide number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the said notification entailing capacity addition with change in process or technology or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas, the said Ministry has received requests, for delegation of more powers to State Environment Impact Assessment Authority (SEIAA) and District Environment Impact Assessment Authority (DEIAA) with respect to grant of Environment Clearances;

And whereas clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 provides that, whenever the Central Government considers that prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall give notice of its intention to do so;

And whereas, a draft notification for making amendments in the Environment Impact Assessment Notification, 2006 in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 was published, vide number S.O.3933 (E) dated the 18th December 2017, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date of publication of said notification in the Gazette of India;

And whereas, copies of the said notification were made available to the public on 18th December 2017;

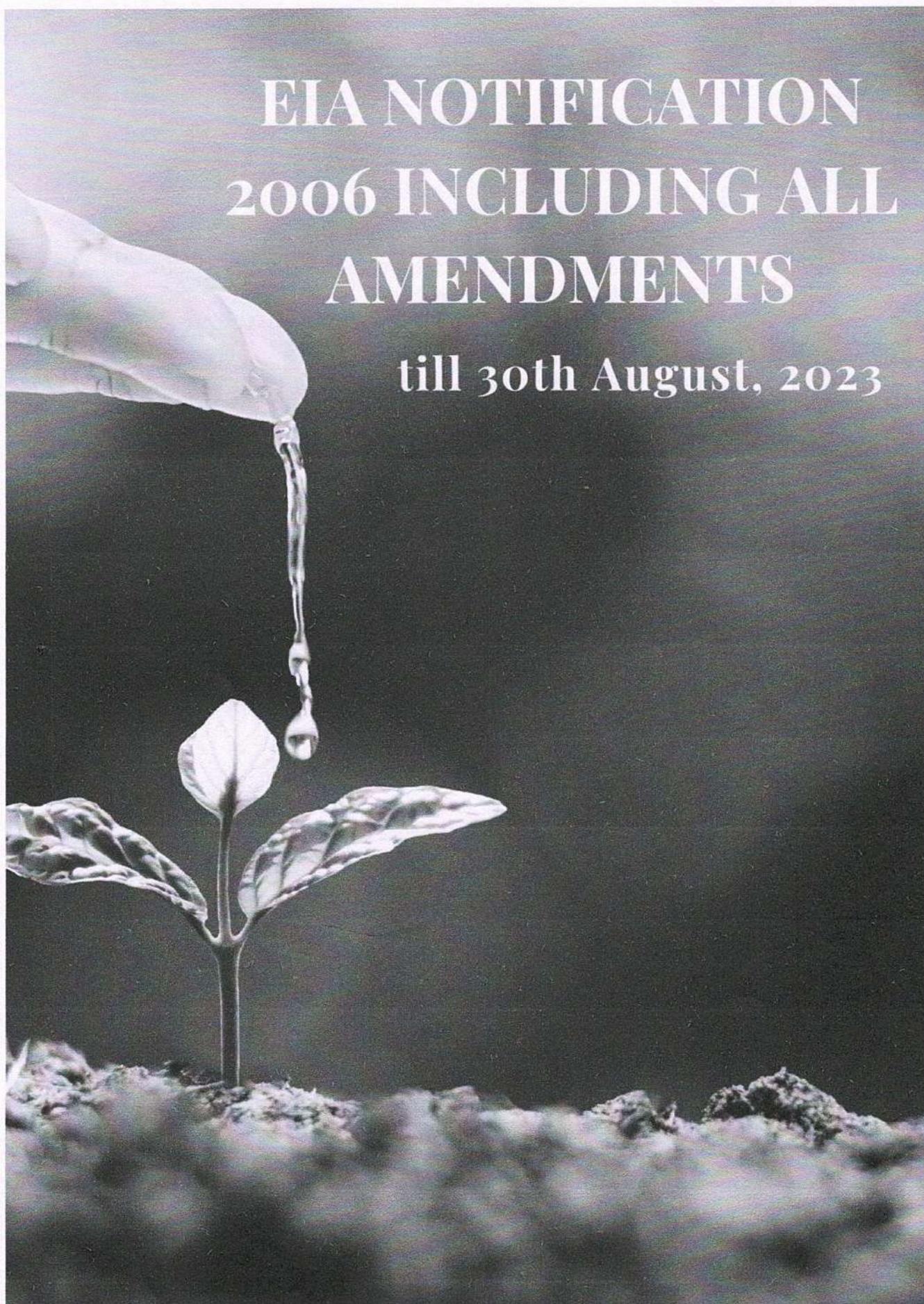
And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

			(c) Major irrigation system ($\geq 10,000$ to $< 50,000$ ha.)	Required to prepare EIA/EMP and to be dealt at State Level (B ₁ category).	
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Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI:

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP/ DSR	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 – 5ha	'B2'	Form –1M, PFR, DSR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
> 5 ha and < 25 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
≥ 25 ha and ≤ 100 ha	'B1'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
> 100 ha	'A'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation								
Cluster area of mine leases up to 5 ha	'B2'	Form –1M, PFR, DSR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster area of Mine leases > 5 ha and < 25 ha with any individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	


 Executive Engineer
 Ropar Canal & Ground Water Division
 WRD Punjab, Ropar



**EIA NOTIFICATION
2006 INCLUDING ALL
AMENDMENTS**

till 30th August, 2023

hydro-electric Projects (RVHEPs): - (a) RVHEPs without Pump Storage Projects; (b) RVHEPs with Pump Storage Projects; (c) standalone Pump Storage Projects.” ⁵⁴ (ii) Irrigation projects	power generation;	MW hydroelectric power generation;		Note:- (i) Category ‘B’ river valley projects falling in more than one state shall be appraised at the central Government Level. (ii) Change in irrigation technology having environmental benefits (e.g. From flood irrigation to Drip irrigation etc.) by an existing project, leading to increase in Culturable Command Area but without increase in dam height and submergence, will not require amendment/ revision of EC. (iii) Irrigation projects involving Inter-State issues shall be appraised at Central level without change in category. (iv) Pump Storage Projects including off-stream closed loop shall be appraised based on specific Terms of Reference issued by the Central Government for Pump Storage Projects. The Pump Storage Projects which meet all the criteria specified below shall be appraised as B2 category irrespective of power generation capacity:- (a) Projects which do not attract Forest Clearance and/or Wild Life Clearance, (b) Projects wherein no new Reservoir is created (c) The Projects wherein there is no increase in capacity of the existing reservoir and in submergence area of reservoir.” ⁵⁵
		(ii) > 2000 ha. of culturable command area.		
		Irrigation system	Requirement of EC	
		(a) Minor Irrigation system (≤ 2000 Ha)	Exempted	
(b) Medium irrigation system (> 2000 and < 10,000 ha.)	Required to prepare EMP and to be dealt at State Level (B2 category).			
(c) Major irrigation system (≥10,000 ha.)	Required to prepare EIA/EMP and to be dealt at State Level (B1 category).			

⁵³ Substituted in col.3,4 &5 and inserted vide S.O. 1886(E) dated 20th April,2022

⁵⁴ Entries in serial 1 of Column 2 substituted vide S.O. 2226(E) dated 18.05.2023

⁵⁵ Entries inserted at serial 4 of Column 5 substituted vide S.O. 2226(E) dated 18.05.2023

1(d) ⁵⁶⁵⁷	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha⁵⁸ & gas based);</p> <p>≥ 100 MW (all other fuels except biomass).</p> <p>>20 MW (using municipal solid non-hazardous waste, as fuel).</p>	<p>≥5 MW < 500 MW (coal/lignite/ naphtha⁵⁸ and gas based);</p> <p><100 MW ≥ 5MW (all other fuels except biomass and municipal solid non-hazardous waste);</p> <p><20 MW >15 MW (using municipal solid non-hazardous waste, as fuel).</p> <p>>15 MW plants based on biomass fuel.</p>	<p>General Condition shall apply.</p> <p>Note:</p> <p>(i)Thermal Power Plants up to 25 MW⁵⁹ based on biomass or non-hazardous municipal solid waste using auxiliary fuel such as coal, lignite / petroleum products up to 15% are exempt.</p> <p>(ii)Thermal Power plants using waste heat boilers without any auxiliary fuel are exempt.</p>
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2	Primary Processing			
2(a) ⁶⁰	Coal washeries	≥ 2.5 million ton/annum throughput of coal	<2.5million ton/annum throughput of coal	<p>General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)</p> <p>integrated coal mining projects with washeries located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for coal mining projects.</p>
2 (b) ⁶¹⁶²	Mineral beneficiation		All mineral beneficiation projects irrespective of the procedure for beneficiation	<p>General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance).</p> <p>Integrated mining projects with beneficiation plants located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for mining projects</p>
3	Materials Production			


Executive Engineer
Ropar Canal & Ground Water Division

⁵⁶ Entries in Col 3 & 4 vide S.O 1939(E) dated 13th November, 2006, Entries in col.3,4 & 5 vide S.O. 3067(E) dated 1st December, 2009; all entries substituted vide S.O. 1599(E) dated 25th June, 2014; col.4 amended vide S.O. (E) dated 6th July, 2015

⁵⁷ Substituted in col.3 & 4 vide S.O. 1886(E) dated 20th April, 2022

⁵⁸ Word Amended vide S.O. 1939 dated 13th November, 2006

⁵⁹ Amended vide notification dated 14th July, 2022

⁶⁰ Substituted and inserted in col.3,4&5 vide S.O. 1886(E) dated 20th April, 2022

⁶¹ All entries substituted S.O. 1599 (E) dated 25th June, 2014

⁶² Omitted, Substituted and inserted in col.3,4 & 5 vide S.O. 1886(E) dated 20th April, 2022

-Translated Copy-

Office of Executive Engineer Ropar Canal and Ground Water Resources Ropar

Phone No. 01881-222210 email id: xen.roparcanal@gmail.com

(Email only)

No. 8078/13-W

Date: 04.12.24

To

Divisional Forest Officer,
Ludhiana

Sub: Regarding uprooted trees lying in Sirhind Canal from RD 183500-195000

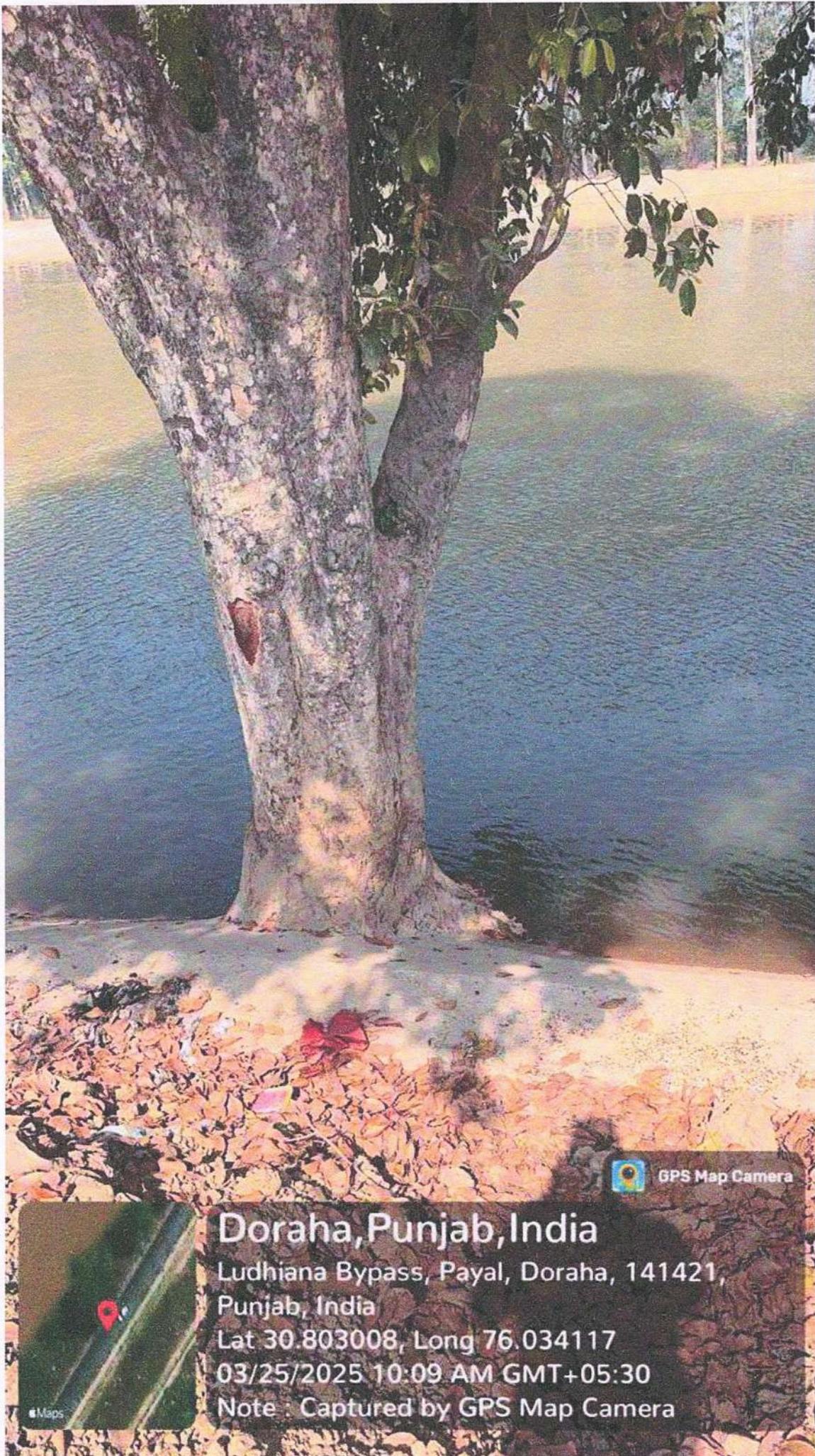
In respect to the above cited subject you are hereby informed that currently the Sirhind Canal is running at low discharge and during the inspection of Sirhind Canal, it has been observed that number of trees are lying uprooted in the Sirhind Canal which are causing obstruction to the flow of water in the canal and is one of the reason that the canal could not run at its full capacity. Therefore your office is hereby requested to remove these trees so that canal can be run at its designed capacity.

-sd-

Executive Engineer
Ropar Canal and GW Division
Roopnagar



Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar



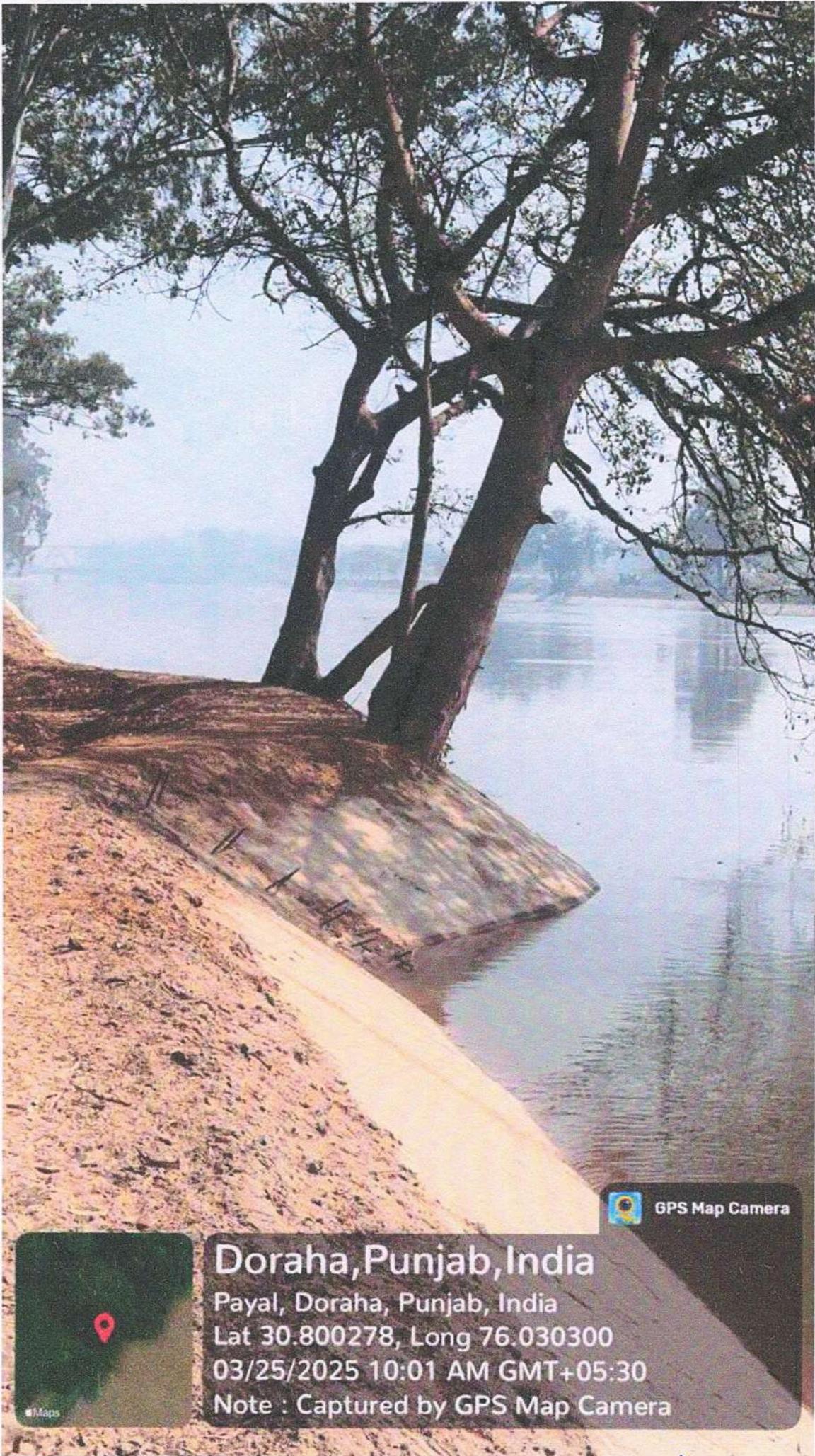
Doraha, Punjab, India

Ludhiana Bypass, Payal, Doraha, 141421,
Punjab, India

Lat 30.803008, Long 76.034117

03/25/2025 10:09 AM GMT+05:30

Note : Captured by GPS Map Camera



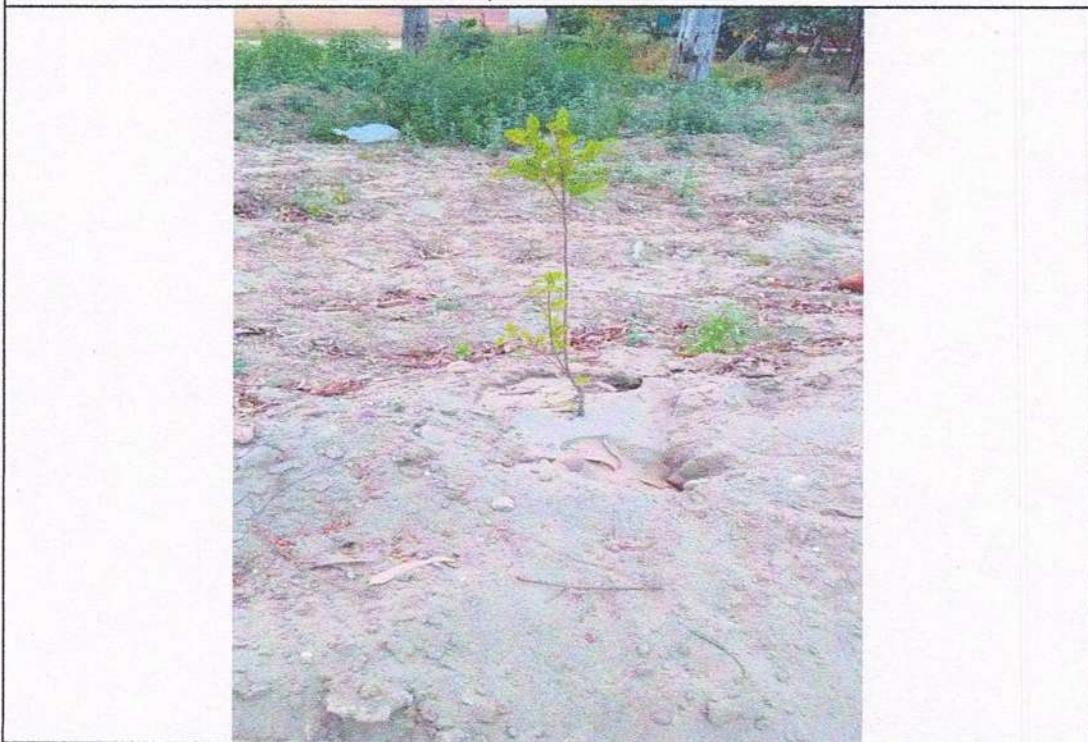
Doraha, Punjab, India

Payal, Doraha, Punjab, India

Lat 30.800278, Long 76.030300

03/25/2025 10:01 AM GMT+05:30

Note : Captured by GPS Map Camera

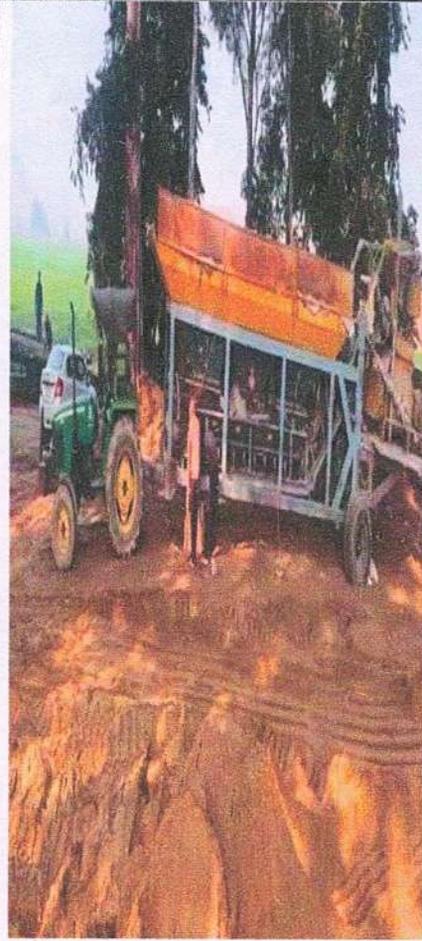


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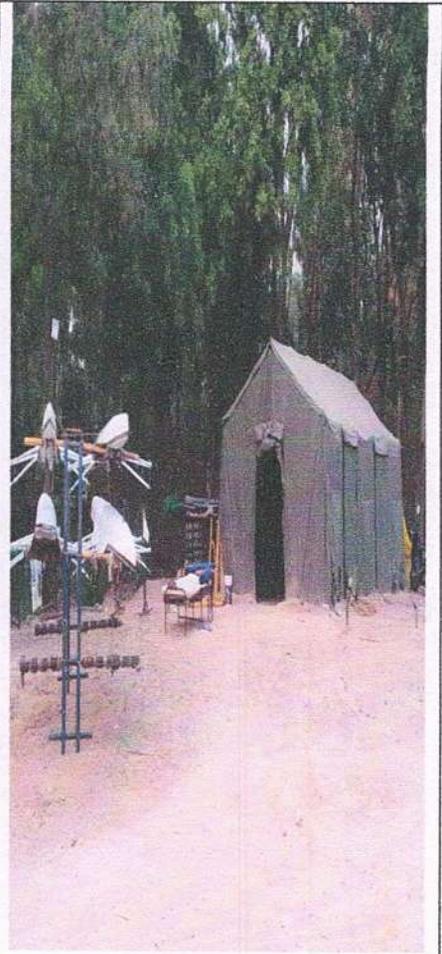
Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar



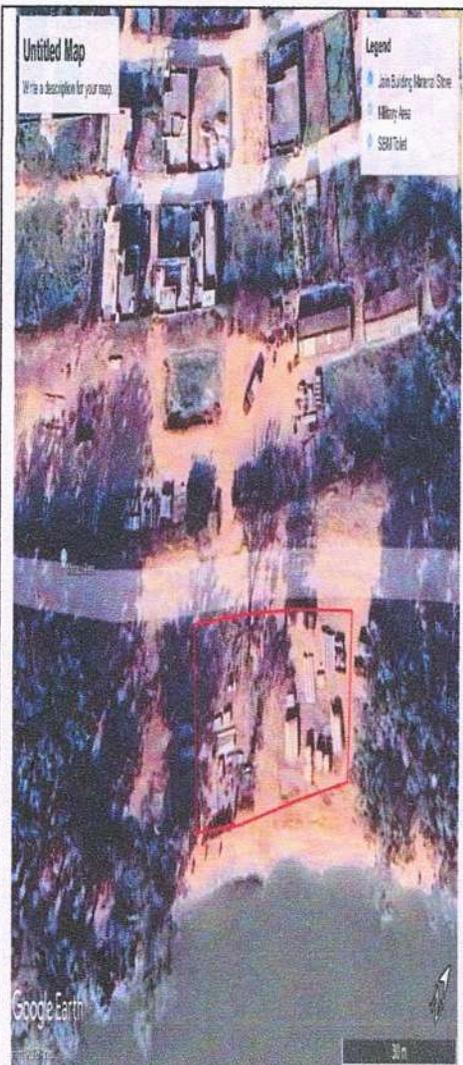
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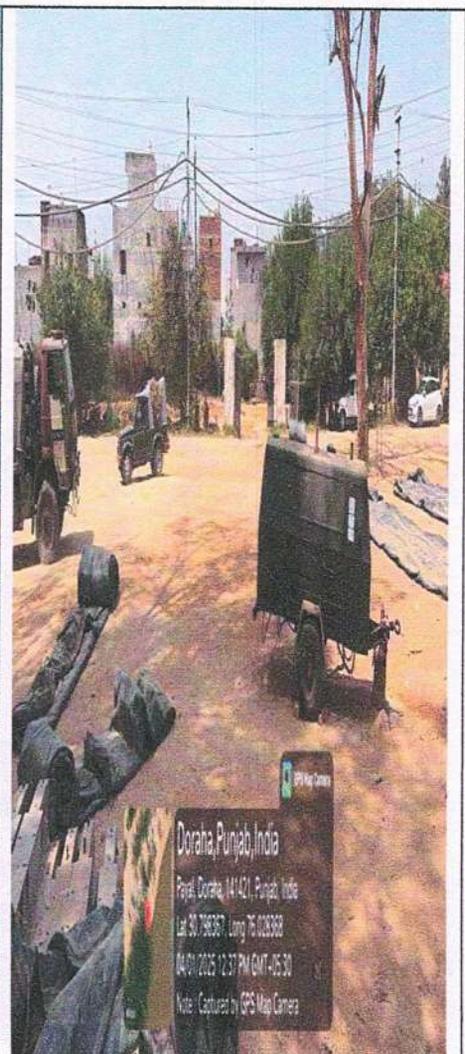
After



Before



During



After

-49-

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Ropar Canal & Ground Water Division
WRD Punjab, Ropar

- TRUE TRANSLATED COPY -

(To be printed in Special Gazette of Govt. of Punjab)

Govt. Of Punjab

Water Resources Department

(Works Branch)

Notification

No. WR-IRWR 015/3/2024-IW2/3447

Date 09/12/2025

Under the provisions as laid in rule 63 of the Northern Canal and Drainage Act 1873 (8 of 1873) while keeping in consideration the weather and the condition of the crops, it is hereby notified that the Sirhind Canal shall remain closed from 01.01.2025 to 21.01.2025 to carry out the work of its rehabilitation.

Date: 09.12.2024

(Krishan Kumar)

Chandigarh

Principal Secretary Govt. Of Punjab

Water Resources, Chandigarh

Endr.No. WR-IRWR 015/3/2024-IW2/3448

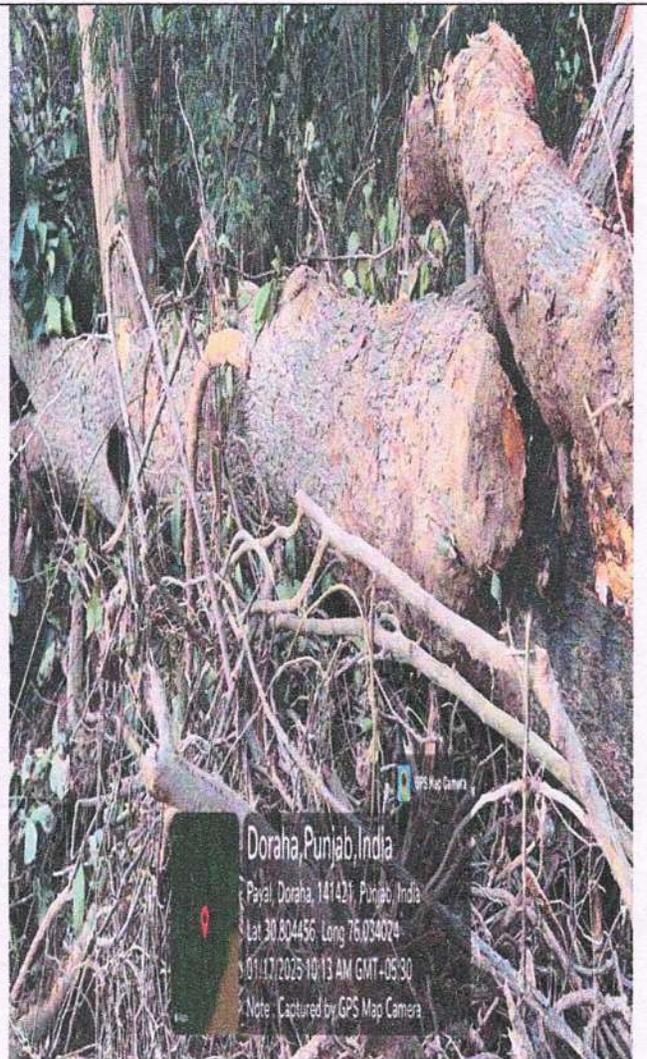
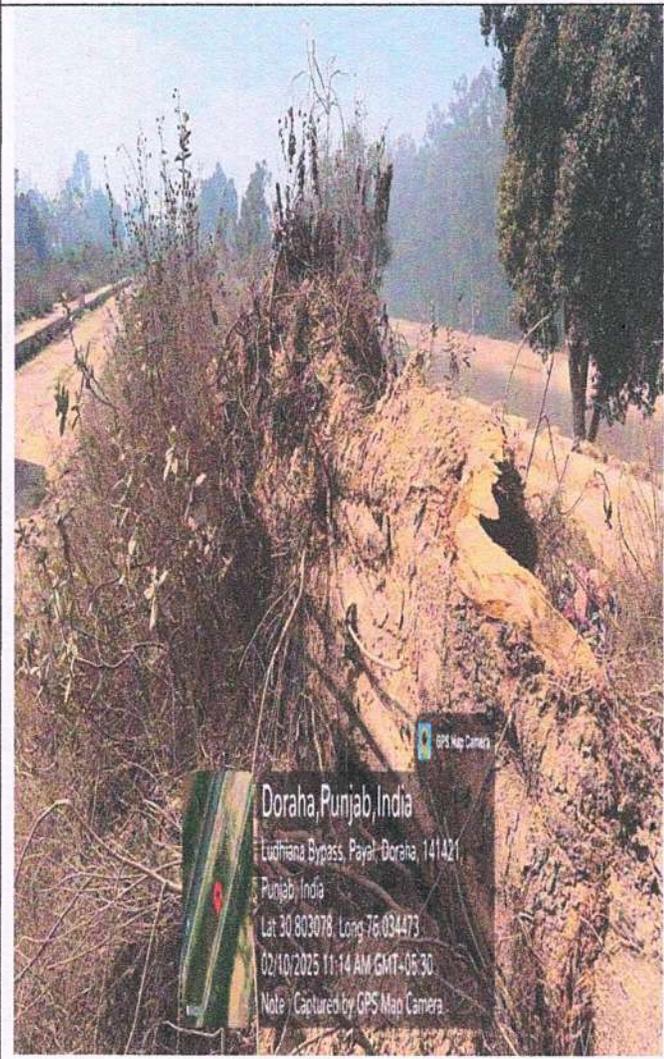
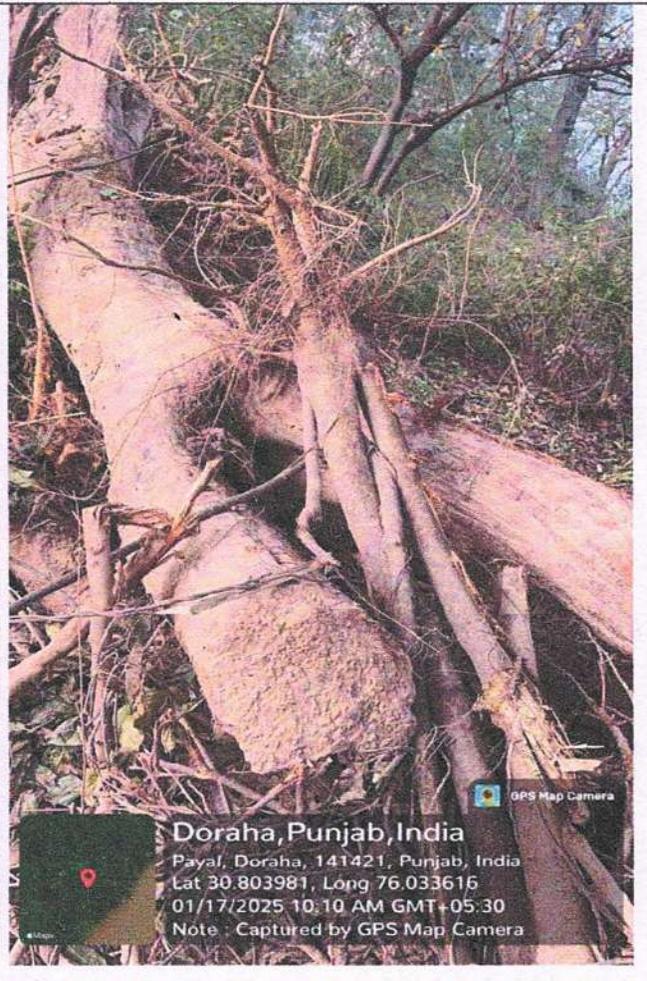
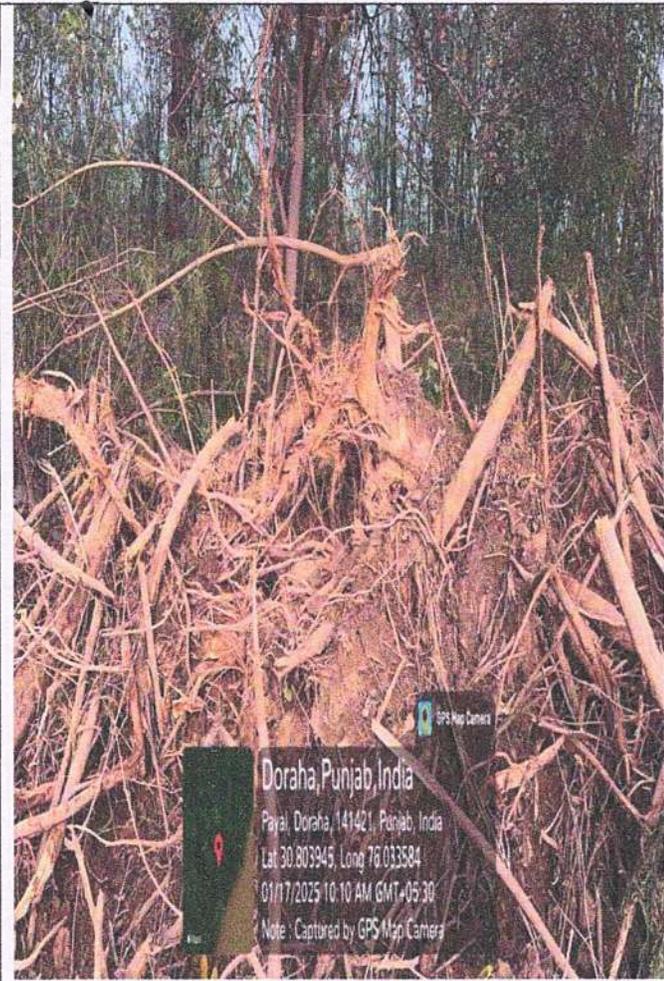
Dated 09.12.2025

Copy of this is being sent to the department of printing and stationary press, Punjab, Chandigarh for printing of this notification at the earliest please and is requested to send the 5 copies of this gazette notification to this office for record.

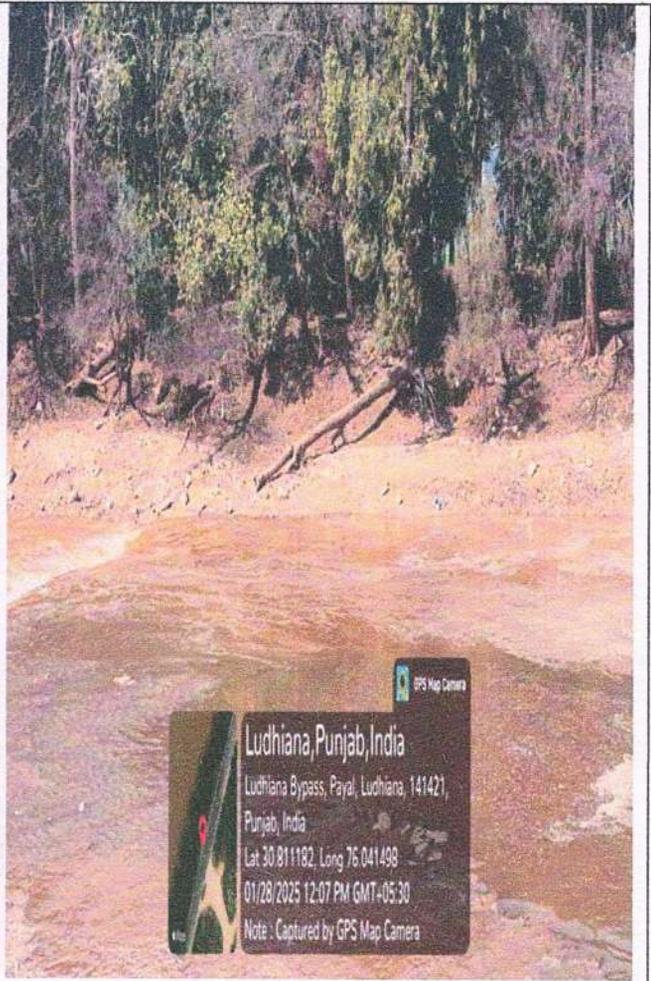
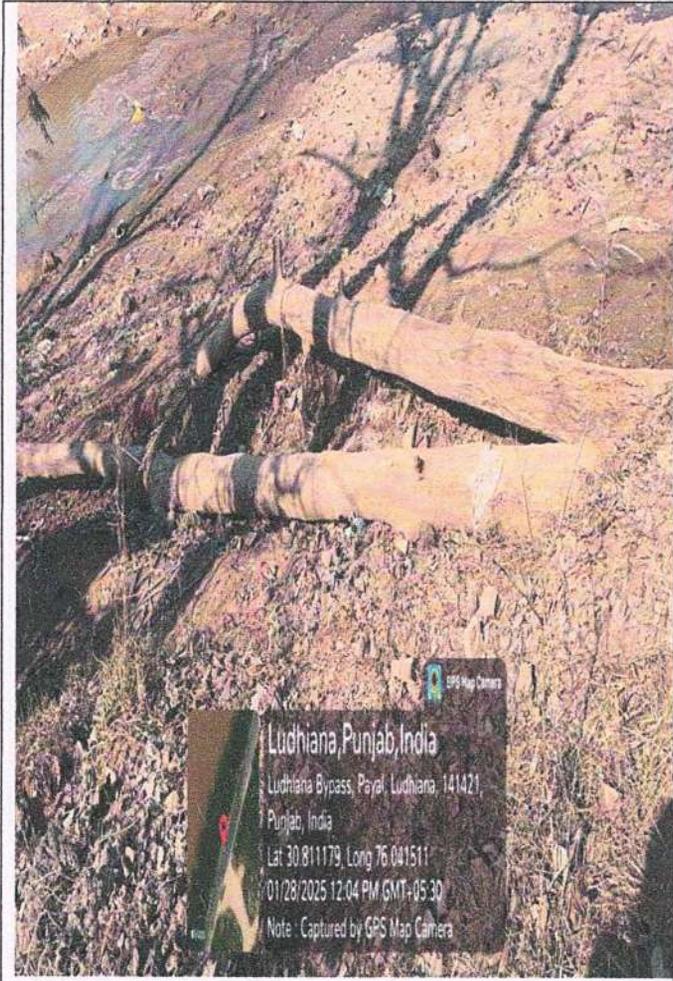
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Under Secretary Water Resources


Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar



Executive Engineer
 Ropar Canal & Ground Water Division
 WRD Punjab, Ropar



RB
Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

ਪੰਜਾਬ ਸਰਕਾਰ
ਜਲ ਸਰੋਤ ਵਿਭਾਗ
(ਕਾਰਜ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਨਹਿਰਾਂ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ,
ਚੰਡੀਗੜ੍ਹ।

ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 09/12/2024

ਵਿਸ਼ਾ:- Project Estimate for Remodeling of Sirhind Canal RD 0-19500.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਆਪਦੀ ਈ.ਆਫਿਸ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਈ ਮਿਸਲ E-786504 ਦੇ ਹਵਾਲੇ ਵਿੱਚ।

2) ਪੰਜਾਬ ਦੇ ਰਾਜਪਾਲ ਜੀ ਪ੍ਰਸੰਨਤਾ ਪੂਰਵਕ ਆਪਦੀ ਤਜਵੀਜ ਦੇ ਅਨੁਸਾਰ ਵਿਭਾਗੀ ਵਿੱਤੀ ਨਿਯਮਾਂਵਲੀ ਦੇ ਨਿਯਮ 9.3(2) ਆਫ ਡੀ.ਐਫ.ਆਰ. ਅਧੀਨ ਵਿਸ਼ਾ ਅੰਕਿਤ ਪ੍ਰੋਜੈਕਟ ਲਈ ਕੁੱਲ 28381.43 ਲੱਖ ਰੁਪਏ (ਅਠਾਈ ਹਜ਼ਾਰ ਤਿੰਨ ਸੌ ਇਕਾਸੀ ਲੱਖ ਤਰਤਾਲੀ ਹਜ਼ਾਰ ਰੁਪਏ) ਦੀ ਪ੍ਰਬੰਧਕੀ ਪ੍ਰਵਾਨਗੀ ਹੇਠ ਲਿਖੀਆਂ ਸ਼ਰਤਾਂ ਦੇ ਆਧਾਰ ਤੇ ਦਿੰਦੇ ਹਨ:-

- ਤਜਵੀਜ ਖਰਚਾ ਇਸ ਕੰਮ ਲਈ ਪ੍ਰਵਾਨਿਤ ਰਾਸ਼ੀ ਤੋਂ ਨਾ ਵਧੇ।
- ਕੰਮ ਦੀ ਪ੍ਰਗਤੀ ਰਿਪੋਰਟ ਸਮੇਂ-ਸਮੇਂ ਤੇ ਸਰਕਾਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ।
- ਕੰਮ ਸ਼ੁਰੂ ਕਰਨ ਤੋਂ ਪਹਿਲਾਂ ਵਿਭਾਗੀ ਕੋਡਲ ਨਿਯਮ/ ਸੀ.ਐਸ.ਆਰ/ ਪੀ.ਡਬਲਯੂ.ਡੀ (ਸਪੈਸੀਫਿਕੇਸ਼ਨ)/ ਪੀ.ਐਫ.ਆਰ./ ਸੀ.ਵੀ.ਸੀ. ਗਾਈਡਲਾਇਨਜ਼ ਅਤੇ ਸਾਰੇ ਸਬੰਧਤ ਨਿਯਮ ਅਤੇ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰਨੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।
- ਇਹ ਯਕੀਨੀ ਬਣਾਏ ਕਿ ਯੋਜਨਾ ਤਕਨੀਕੀ ਰੂਪ ਵਿੱਚ ਸੰਭਵ ਅਤੇ ਜ਼ਰੂਰੀ ਹੈ।
- ਇਹ ਵੀ ਯਕੀਨੀ ਬਣਾਏ ਕਿ ਕੰਮ ਜ਼ਮੀਨੀ ਹਲਾਤਾਂ ਅਨੁਸਾਰ ਕਰਵਾਉਣਾ ਜ਼ਰੂਰੀ ਹੈ।
- ਇਹ ਵੀ ਯਕੀਨੀ ਬਣਾਏ ਕਿ ਜਦੋਂ ਤੱਕ ਫੰਡਜ਼ ਪ੍ਰਾਪਤ ਨਾ ਹੋਣ, ਉਦੋਂ ਤੱਕ ਕੰਮ ਨਾ ਸ਼ੁਰੂ ਕੀਤਾ ਜਾਵੇ।
- ਇਹ ਖਰਚਾ ਮੱਦ 4701-(ਪਲਾਨ) ਵਿੱਚੋਂ ਕੀਤਾ ਜਾਵੇਗਾ।
- ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਡਿਜਾਇਨ ਵਾਟਰ ਸਿਸਟਮ ਅਤੇ ਤਕਨੀਕੀ ਸਲਾਹਕਾਰ/ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਇਸ ਪ੍ਰੋਜੈਕਟ ਸਬੰਧੀ ਲਗਾਈਆਂ ਸ਼ਰਤਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਕਰਨੀ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।

3) ਇਹ ਪ੍ਰਵਾਨਗੀ ਸਮਰੱਥ ਅਥਾਰਟੀ ਵੱਲੋਂ ਦਿੱਤੀ ਸਹਿਮਤੀ/ਪ੍ਰਵਾਨਗੀ ਦੇ ਸਨਮੁੱਖ ਜਾਰੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ।

ਗਜਬੀ ਕੌਰ
ਅਧੀਨ ਸਕੱਤਰ ਜਲ ਸਰੋਤ

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾਂ ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

- 1) ਮਹਾਂਲੇਖਾਕਾਰ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
- 2) ਤਕਨੀਕੀ ਸਲਾਹਕਾਰ/ਪੰਜਾਬ ਸਰਕਾਰ, ਐਸ.ਸੀ.ਓ. ਨੰ: 61-62, ਫੇਜ਼-2, ਐਸ.ਏ.ਐਸ. ਨਗਰ।

Office of Executive Engineer Ropar Canal & Groundwater Division Ropar
ਦਫ਼ਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਰੋਪੜ ਕੈਨਾਲ ਅਤੇ ਗ੍ਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ ਰੋਪੜ

ਫੋਨ ਨੰਬਰ 01881-222210 ਈ-ਮੇਲ ਆਈ ਡੀ-xen.roparcanal@gmail.com

(Email Only)

ਨੰਬਰ:-8078 /13-W

ਮਿਤੀ 04/12/24

ਵੱਲ

ਵਣ ਮੰਡਲ ਅਫਸਰ

ਲੁਧਿਆਣਾ

ਵਿਸ਼ਾ

ਸਰਹੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 183500 ਤੋਂ 195000 ਤੱਕ ਨਹਿਰ ਵਿੱਚ ਗਿਰੇ ਦਰੱਖਤਾਂ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਰਹੰਦ ਨਹਿਰ ਘੱਟ ਡਿਸਚਾਰਜ ਤੇ ਚੱਲ ਰਹੀ ਹੈ ਨਿਮਨਹਸਤਾਖਰ ਵੱਲੋਂ ਇੰਸਪੈਕਸ਼ਨ ਦੌਰਾਨ ਦੇਖਣ ਵਿੱਚ ਆਈਆ ਹੈ ਕਿ ਨਹਿਰ ਵਿੱਚ ਕਾਫੀ ਦਰੱਖਤ ਗਿਰੇ ਹੋਏ ਹਨ ਜਿਸ ਨਾਲ ਨਹਿਰ ਵਿੱਚ ਪਾਣੀ ਦੇ ਵਹਾਹ ਨੂੰ ਰੋਕ ਲੱਗਦੀ ਹੈ ਅਤੇ ਨਹਿਰ ਨੂੰ ਸਮੁੱਚੀ ਸਮਰੱਥਾ ਤੇ ਚਲਾਉਣ ਵਿੱਚ ਦਿੱਕਤ ਦਾ ਕਾਰਨ ਬਣਿਆ ਹੋਇਆ ਹੈ। ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਦਰੱਖਤਾਂ ਨੂੰ ਹਟਾਇਆ ਜਾਵੇ ਤਾਂ ਜੋ ਨਹਿਰ ਆਪਣੀ ਸਮਰੱਥਾ ਅਨੁਸਾਰ ਚੱਲ ਸਕੇ।


ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ
ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗ੍ਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ
ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ

ਨੰਬਰ

/13-W

ਮਿਤੀ

ਉਪਰੋਕਤ ਦਾ ਉੱਤਰ ਹੇਠ ਲਿਖਿਆ ਨੂੰ

1. ਵਣ ਰੇਜ ਅਫਸਰ ਦੋਰਾਹਾ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਪਰੋਕਤ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵੇ ਜੀ
2. ਉਪ ਮੰਡਲ ਅਫਸਰ ਦੋਰਾਹਾ ਉਪ ਮੰਡਲ ਦੋਰਾਹਾ ਨੂੰ ਭੇਜ ਕੇ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸਬੰਧਤ ਵਿਭਾਗ ਨਾਲ ਤਾਲ ਮੇਲ ਕਰ ਜਲਦ ਤੋਂ ਜਲਦ ਸਰਹੰਦ ਨਹਿਰ ਵਿੱਚ ਗਿਰੇ ਦਰੱਖਤ ਚਕਾਏ ਜਾਣ।


ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ
ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗ੍ਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ
ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ


Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

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ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਅਸਾਧਾਰਣ ਗਜ਼ਟ ਵਿੱਚ ਛਾਪਿਆ ਜਾਵੇ

ਪੰਜਾਬ ਸਰਕਾਰ
ਜਲ ਸਰੋਤ ਵਿਭਾਗ
(ਕਾਰਜ ਸ਼ਾਖਾ)
ਅਧਿਸੂਚਨਾ

ਨੰ: WP-RWR015/3/2024-252/3447

ਮਿਤੀ 9/12/2025

ਨਾਰਦਨ ਇੰਡੀਆ ਕੈਨਾਲ ਅਤੇ ਡਰੇਨੇਜ ਐਕਟ 1873 (8 ਆਫ 1873) ਦੇ ਅਧੀਨ ਜਾਰੀ ਰੂਲ 63 ਅਧੀਨ ਇਹ ਅਧਿਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮੌਸਮ ਅਤੇ ਫਸਲਾਂ ਦੀ ਹਾਲਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦਿਆਂ ਹੋਇਆਂ ਸਰਹੰਦ ਨਹਿਰ ਦੀ ਰੀਹੈਬਲੀਟੇਸ਼ਨ ਦਾ ਕੰਮ ਕਰਵਾਉਣ ਲਈ ਮਿਤੀ 01-01-2025 ਤੋਂ 21-01-2025 ਤੱਕ (ਦੋਵੇਂ ਦਿਨ ਸ਼ਾਮਿਲ) 21 ਦਿਨਾਂ ਦੀ ਬੰਦੀ ਹੋਵੇਗੀ।

ਮਿਤੀ 09.12.2024
ਚੰਡੀਗੜ੍ਹ

(ਕ੍ਰਿਸ਼ਨ ਕੁਮਾਰ, ਆਈ. ਏ. ਐਸ.)
ਮੁੱਖ ਸਕੱਤਰ ਪੰਜਾਬ ਸਰਕਾਰ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਚੰਡੀਗੜ੍ਹ।

ਪਿਠ ਐਕਟ ਨੰ: WP-RWR015/3/2024-252/3448

ਮਿਤੀ 9/12/2025

ਇਸ ਦੀ ਕਾਪੀ ਕੰਟਰੋਲਰ ਫਾਈਲ ਅਤੇ ਲਿਖਣ ਸਮੱਗਰੀ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ ਨੂੰ ਉਪਰੋਕਤ ਅਧਿਸੂਚਨਾ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਅਸਾਧਾਰਣ ਗਜ਼ਟ ਵਿੱਚ ਛੇਤੀ ਤੋਂ ਛੇਤੀ ਛਾਪਣ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਅਧਿਸੂਚਨਾ ਦੀਆਂ ਪੰਜ ਕਾਪੀਆਂ ਇਸ ਦਫਤਰ ਨੂੰ ਰਿਕਾਰਡ ਲਈ ਭੇਜੀਆਂ ਜਾਣ।

ਰਾਜਕੀਓ ਓ
ਅਧੀਨ ਸਕੱਤਰ, ਜਲ ਸਰੋਤ

ਪਿਠ ਐਕਟ ਨੰ: WP-RWRD15/3/2024-252/3449-3464

ਮਿਤੀ 9/12/2025

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ:-

1. ਤਕਨੀਕੀ ਸਲਾਹਕਾਰ/ਮੁੱਖ ਮੰਤਰੀ ਪੰਜਾਬ, ਮਾਰਵਤ ਪੀ. ਆਰ. ਬੀ. ਡੀ. ਬੀ, ਐਸ. ਸੀ. ਓ. ਨੰ: 61-62, ਫੇਜ਼-2, ਐਸ. ਏ. ਐਸ. ਨਗਰ, ਮੋਹਾਲੀ।
2. ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਨਹਿਰਾਂ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
3. ਡਾਇਰੈਕਟਰ ਲੋਕ ਸੰਪਰਕ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ (ਪ੍ਰਚੱਲਤ ਅੱਖਬਾਰਾਂ ਵਿੱਚ ਛਾਪਣ ਲਈ)।
4. ਚੇਅਰਮੈਨ, ਭਾਖੜਾ ਬਿਆਸ ਮੈਨੇਜਮੈਂਟ ਬੋਰਡ, ਚੰਡੀਗੜ੍ਹ।
5. ਚੇਅਰਮੈਨ-ਕੰਮ-ਮੈਨੇਜਿੰਗ ਡਾਇਰੈਕਟਰ, ਪੰਜਾਬ ਸਟੇਟ ਟਰਾਂਸਮਿਸ਼ਨ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਡ, ਪਟਿਆਲਾ।
6. ਚੇਅਰਮੈਨ-ਕੰਮ-ਮੈਨੇਜਿੰਗ ਡਾਇਰੈਕਟਰ, ਪੰਜਾਬ ਸਟੇਟ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਡ, ਪਟਿਆਲਾ।
7. ਸਕੱਤਰ, ਜਲ ਸਪਲਾਈ ਤੇ ਸੈਨੀਟੇਸ਼ਨ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
8. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਸ਼੍ਰੀ ਮੁਕਤਸਰ ਸਾਹਿਬ।
9. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਵਰੀਦਕੋਟ।
10. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਮੋਗਾ।
11. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ।
12. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਠਿੰਡਾ।
13. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਸੰਗਰੂਰ।
14. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਰਨਾਲਾ।
15. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਮਾਨਸਾ।
16. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਮਲੇਰਕੋਟਲਾ।

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

ਰਾਜਕੀਓ ਓ

IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT
NEW DELHI

CASE No. CA - 32 of 2025

PUBLIC ACTION COMMITTEE 2025 Petitioner/Appellant

VERSUS

ST. OF PUNJAB 2025 Respondent

CHHIBBER SHARMA AND ASSOCIATES

MONICA CHHIBBER SHARMA & SUBHASH CHAND

&

ADEEP SHARMA

Advocates

M. 9815408753, 9876863190

Office cum residence- # 2098 Jal Vayu Vihar, Sector 67 SAS Nagar Mohali
Chamber no. 66, New Chambers Building, Punjab and Haryana High Court, Chandigarh
Email: monicachhibbersharma@gmail.com

To be the Advocate for the..... Respts. 125.....In the above mentioned case; to do all the following acts, deeds, and things of any of them, that is to say:-

1. To Act, appear and plead in the above-mentioned case in this Court or any other Court In which the same may be tried or heard in the first instance or in appeal or Letters patent appeal or Review or Revision or Execution or In any other stage of its final decision.
2. To present pleadings, Appeal, Letters Patent Appeals, Cross-objections or Petition for execution, review, withdrawal, compromise or other petitions or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said case in all its stages.
3. To file and take back documents.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that shall arise touching or in any manner relating to the said cause.
5. To receive moneys and grant receipts there of and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.
6. To employ any other Advocate authorizing him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so.

And I/We hereby agree not to hold the Advocate or his substitutes responsible for the result of the said case of the consequences of his absence from the Court when the said case is called up for hearing.

And I/We hereby agree that in the event of the whole or any part of fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid and if any costs are allowed for an adjustment, the Advocate would be entitled to the same.

And I/We hereby agree that the advocate will not be bound to appear for us if the case is transferred to any other Court or the Court sits at any place other than its normal place of sitting.

IN WITNESS WHEREOF, I/We do hereunto set my/our hands to these presents the contents of which have been explained to and understood by me/us.

This the..... 16th.....day of..... April.....2025

Witness.....

Accepted

MONICA CHHIBBER SHARMA & SUBHASH CHAND

P-A/1/1999

PH 223122

ADVOCATES

P/2941/2011

ADEEP SHARMA

PH/3111/2024

Advocates

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

Signature or Thumb Impression)
(Client/Clients)